

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

1. PISATI INDIRA REDDY

W/o Late P.Ram Reddy

Aged About 64 years occ: Organic farmer

R/o H.No. 183, Sadashiva Heavens

PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No:9391013054

Mail: indiraramayogi@gmail.com and others ...Applicants

VERSUS

1. UNION OF INDIA

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in and 32 others Respondents

COUNTER AFFIDAVIT FILED BY THE ^{32nd} RESPONDENT

Date-16-09-2022

H. C

M/S. **AL GANTHIMATHI** - 676/89

L. PALANIMUTHU - 1366/99

B. PRASHANTH NADARAJ - 2453/18

COUNSEL FOR^{32nd} RESPONDENTS

Cell-9841277216

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It is certified that all the documents contained in the above annexure are true copies.

Date: 13.05.2022

FOR BNR STONE CRUSHER


Proprietor

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

1. Pisati Indira Reddy

W/o Late P. Ram Reddy
Aged About 64 years occ: Organic farmer
R/o H.No. 183, Sadashiva Heavens
Pedda Amberpet village, Abdullapurmet Mandal
Ranga Reddy district, Telangana -501505
Mobile No: 9391013054
Mail: indiraramayogi@gmail.com

2. Akiti Nikhil Kumar Reddy

S/o Akiti Rama Krishna Reddy
Age About 26 years, H.No.2-6
Chinna Ravirala, Abdullapurmet Mandal
Rangareddy Dist, Telangana-501505
Mobile No. 9666905777
Mail: advravan@gmail.com

...Applicants

VERSUS

1. Union of India

Rep. by its Secretary Union Ministry of Environment, Forest & CC
Indira Paryavaran Bhavan New Delhi-110003
Phone: 011 24695262, 24695265
Mail: secy-moef@nic.in

2. State Environment Impact Assessment Authority

Rep. by its Member Secretary
A-3, Paryavaran Bhavan
Sanath Nagar Industrial Estate
Sanat Nagar, Hyderabad-500018
Mail: ms-tspcb@telangana.gov.in
Mobile: 04023887600

3. State of Telangana

Rep. by its Director of Mines Department
Secretariat, Hyderabad-500022
Mail: dir-mines@telangana.gov.in,
secy-mines@telangana.gov.in,
Mobile No: 04023221766.

4. Telangana State Pollution Control Board

Rep. By its Member Secretary,
A-3, Paryavaran Bhavan
Sanath Nagar Industrial Estate Sanat Nagar,
Hyderabad-500018.
Mail: ms-tspcb@telangana.gov.in
Mobile: 04023887600

FOR BNR STONE CRUSHER

Proprietor

5. District Collector

District Collector Office, Rangareddy District
Lakadikapool, Hyderabad, Telangana-500004
Mail: collector_rr@telangana.gov.in
Ph: 040-23235642, 23234774

6. District Collector

District Collector Office,
YadadriBhuvanagiri District
Bhuvanagiri, Telangana
Mail: collector-ydr@telangana.gov.in
Ph: 040-23235642, 23234774

7. Yadadri Stone Crusher

Sy.No. 260, Bandaraviryal
Rep. by its Owner: Buddidha Manish Reddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Mobile :9848573399
Telangana- 500070,

8. B.N.R Sand Manufacturing Unit

Sy No. 248, 268, Banda Raviryal
Rep. by its Owner: BudidhaNandhareddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399

9. Sri Renuka Rock sand Metal Industry

Sy No. 253, Banda Raviryal
Rep. by its Owner: P.Naveen Kumar
H,No-3-5-574, Flat No -402
Himayat Nagar, Hyderabad
Telangana-500029
Mobile :9391190763.

10. Sai Rohit Metal Indsutries

Sy No. 253, Bandaraviryal
Rep. by its Owner: Malakondaiah
Plot No-267/A, Road No-78Jubilee Hills,
Hyderabad-33. Mobile:9866416632 .

11. Tirumala Rock Sand Manufacturing Unit & Mine,

Rep. by its Owner: BudidhiNandha Reddy
Sy.No. 268, Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399,

FOR BNR STONE CRUSHER

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12. KRC Infra Projects Mine & Stone Crusher

Sy No 268, Bandaraviryal
Rep. by its Owner Smt. K. Swathi,
H. No. 2-3-534/1A/1, Plot No. 27, Sai Nagar Colony
ESI, Hyderabad-500038.

13. Padmavathi Metal Industry

Sy.No. 268, Bandaraviryal
Rep. by its Owner: P.Naveen Kumar
H.No-3-5-574, Flat No -402 Himayat Nagar,
Hyderabad-500029 Mobile :9391190763

14. Sai baba Metal Industry

Sy No. 268, Bandaraviryal
Rep. by its Owner: PyarasaniBalraju
H.No 13-11-316, Tarnaka, Hyderabad-500007
Mobile: 9866099293

15. Sai Vikas Stone crushing Industries

Sy No. 56,57,58,64, Deshmukhi
Rep. by its Owner: Ch. Surya Narayana
Survey Number 56,57,64
Desmukhi, B.Pochampalle Mandal
Yadadri-Bhuvanagiri District
Telangana,508284

16. Sri Venkata Vhiva Metal Industry

Sy No. 77, 56.64, Deshmukhi
Rep. by its Owner: Guduru Narender Reddy
H.No 1-5-577, Road No-3
New Maruthi Nagar Kothapet, Hyderabad
Telangana, 500060 Mobile:9396751166

17. Super Fine Sand Hyderabad Pvt Ltd (Mines)

Sy No. 80,81,82,84, Desmukhi Village
Rep. by its Owner: G.Malakondaiah 16-88/1, Flat No-201
Sri Lakshmi Nilayam, Road No-3Sri Krishna Nagar Colony,
Dilsukhnagar, Hyderabad Telangana, 500060
Mobile: 9100145605,

18. Veltech Constructions (Hot Mix Plant)

Rep. by its Owner: Jayasimha Reddy,
Sy No. 203P, Saddupally Village
Abdullapurmet Mandal
Ranga Reddy District, 501505. Mobile:9959899988.

19. S.V Constructions (B.Raghuma Reddy Constructions)

Rep. by its Owner: G.Shekar Reddy
Sy No. 202,203,Saddupally Village,
Abdullapurmet Mandal Ranga reddy District
Telangana ,501505.Mobile:9949266499.

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Propnetor

20. Ambica Infra Company

Rep. by its Owner, Sy No. 206, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana ,501505

21. Mayank Infra Company

Rep. by its Owner Mail: Not available
Saddupally Village, Sy No. 207
Abdullapurmet Mandal
Ranga Reddy District-501505

22. P. N. Constructions (Ganesh Constructions)

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505 .

23. S.P.R. Constructions ,Rep. by its Owner

Sy No. 208, Saddupally village Mail: Not available
Abdullapurmetmandal,Ranga Reddy District
Telangana ,501505 .

24. K.Chandrashekar Hot Mix plant

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505.

25. Venkatesh Hot Mix Plant ,Rep. by its Owner,

Sy No. 207, Saddupally village
Abdullapurmetmandal. Ranga Reddy District
Telangana ,501505

26. Sri Guduru Narender reddy

Sy No. 73 Deshmukhi
Rep. by its Owner: Guduru Narender Reddy,
H.No 1-5-577, Road No-3
New MaruthiNagar,Kothapet,
Hyderabad ,Telangana-500060.
Mobile:9396751166

27. Alluri estates Pvt Ltd

Rep. by its Owner
Deshmukhi village
BhudanPochampalli Mandal YadadriBhuvanagiriDist
Telangana-501512 .

28. PSK Infrastructures and Projects Private Limited

Hot Mix Plant in Sy.No.79 Desmukhi village
Rep. by its Owner/ Incharge :P.Prasad
H.No 8-2-248/1/7/51, Panjagutta Telangana,
Hyderabad 500082 Mobile :7799443232

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Proprietor

29. Nagarjuna Hytech Constructions

Hot Mix Plant In Survey Number 78, Desmukhi Village

Rep. by its Owner: K.Janga Reddy

H.No 17-1-391/5/577, Singareni Colony,

Saidabad, Hyderabad,Telangana-500059

Phone No. 040-24076639 .

30. M/s Rock Crushing India Pvt Ltd.

Rep.by its Owner

Sy No. 268, Chinnaraviryala

Abdullapurmet Mandal, Ranga Reddy District.

PIN:501505,

31. Shona Engineers (Mine)

Rep. by its Owner

Sy No. 268, Chinnaraviryala

Abdullapurmet Mandal, Ranga Reddy 501505.

32. B.N.R. Stone Crushers (Mine)

Rep.by. Budida Nanda Reddy

Sy.No. 268, ChinnaRavirala,

Sahab Nagar Kalan, Hayat Nagar

Plot No.464,465, Vanastalipuram

Hyderabad, Telangana-500070

Mobile No. 9848573399.

33. Uday Stone Crushing Pvt Ltd

Sy.No.293/1, Banda Ravirala village

Abdullapurmet Mandal, RangareddyDist

Telangana-501505

... Respondents

COUNTER AFFIDAVIT FILED BY THE 32nd RESPONDENT

I, BudidhiNandha Reddy

years Rep by its Proprietor M/S **B.N.R. Stone Crushers (Mine)** Sy.No.

268, ChinnaRavirala Plot No-464/465, Saheb Nagar Kalan, Hayathnagar,

Vanasthalipuram, Telangana -500070.Do hereby solemnly and sincerely

affirms and make oath and state as follows:

1. I am the 32nd Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.

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3. With regard averments made in paragraph 1 of the affidavit is denied as false. It is submitted that this Respondent M/s. BNR Stone Crushers is having quarry lease in Sy.No.268 of Chinnaraviryala Vg., valid upto 05-05-2023 (**Annexure-1**) Further, M/s.BNR Sand Manufacturing Unit (unit of BNR Stone Crushers) has established stone crusher in Sy.No.248 & 268 of ChinnaraviryalaVg., and obtained Consent of the TSPCB under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as detailed below.
4. It is submitted that the Telangana State Pollution Control Board vide Order No.800-RR-I/TSPCB/ZO-HYD/CFE/2015-4907, dt:07-07-2015 (**Annexure-2**) issued Consent for Establishment (CFE) to M/s.BNR Sand Manufacturing Unit for stone crusher in Sy.No.268 & 248 of Chinnaraviryala Vg., M/s.BNR Sand Manufacturing Unit established the stone crusher in in Sy.No.268 & 248 of Chinnaraviryala Vg., and operating the stone crusher with Consent Order No.800-RR-I/TSPCB/ZOH/CFO/2017-2252,dt:11-12-2017(**Annexure-3**) valid up to **30-09-2022** issued by the Joint Chief Environmental Engineer, TSPCB.
5. With regard to the averments made in paragraph 2 of the affidavit is not related to this respondent and hence there are no remarks.
6. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that this respondent unit has not been issued any closure order by TSPCB.
7. With regard to the averments made in paragraphs 4 & 5 of the affidavit is not related to this respondent and hence there are no remarks.
8. With regard averments made in paragraph 6 of the affidavit is denied as false. It is submitted that the Joint Chief Environmental Engineer, TSPCB vide Order No.15-RR-I/TSPCB/ZO-HYD/TF/2021-1210, dt:20-

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12-2021 **Annexure-4** issued certain directions to M/s.BNR Sand Manufacturing Unit for compliance. M/s.BNR Sand Manufacturing Unit complied with all the directions issued in the notice dt:20-12-2021 and vide letter dt:01-01-2022 **Annexure-5** submitted compliance report to the TSPCB.

9. It is submitted that the Environmental Engineer, TSPCB vide Order No.RO.RR-1/TSPCB/2022-1179, dt:10-03-2022 **Annexure-6** issued show cause notice to M/s.BNR Stone Crushers (Mine) for operating without consent of the Board for causing Air and Water pollution and calling for explanation within (15) days from the date of receipt of the show cause notice. The said notice was personally delivered by the TSPCB staff on 06-04-2022 at quarry site to the Respondents. Hence, explanation to the show cause notice will be submitted within (15) days i.e., on or before 20-04-2022 to the Board to drop further action on the show cause notice as detailed below.

10. It is submitted that the State Government vide G.O.Rt.No.153, dt:01-03-2002 **Annexure-7** constituted Mining Zone Committee for Rangareddy District with District Collector/Joint Collector as Chairman; Representative of Urban Development Authority concerned as Member; Asst. Director of Survey and Land Records as Member; **Environmental Engineer, Pollution Control Board as Member**; Nominee of Director, Mines Safety Region, Hyderabad as Member; Representative of AP Stone Crusher Owner's Association as Member and Asst. Director of Mines & Geology as Member Convener to identify lands for Mining Zone for exclusive quarrying of stone and construction material, wherein activity other than quarrying is prohibited. Once an area is identified as Mining Zone, no permission for house construction shall be allowed around the Mining Zone. The Mining Zone Committee shall consider all relevant aspects such as Safety, Environmental protection etc., for lands identified as Mining Zone.

FOR BNR STONE CRUSHER

Proprietor

11. It is submitted that the Mining Zone Committee identified Ac.670.29Gts of area in Sy.No.268 of Bandaraviryala Village for creation of Mining Zone following the orders of the Hon'ble Supreme Court in Civil Appeals No.1907 & 1908 of 2000, dt:12-12-2003 wherein Supreme Court delivered judgment allowing quarrying / crushing operations beyond 1Km from any water body / lake reservoir and 500Mts from human habitation. The Mining Zone Committee on 31-10-2005 reviewed the matter and submitted proposals to the Government, through Director of Mines & Geology for publication of notification in official Gazettee to declare the area Ac.670.29Gts in Sy.No.268 of Bandaraviryalaas Mining Zone. **The Environmental Engineer, State PCB who is also member of Mining Zone Committee present during mining zone committee review meeting on 31-10-2005 has given clearance for declaring Ac.670.29Gts as Mining Zone.**The quarry lease holders, whose quarry leases are cancelled elsewhere under public interest are to be rehabilitated in Bandaraviryala Mining Zone. The State Government after careful consideration of the proposals, vide G.O.Ms.No.89, dt:22-03-2006 **Annexure-8** declared over an extent of Ac.670.29Gts falling in Sy.No.268 of Bandaraviryala Village as Mining Zone with the following conditions.

1. In the Mining Zone all other activities other than quarrying will be prohibited.
2. No permission for house construction shall be allowed around the Mining Zone. Plantation shall be taken up in this area on top priority and maintained properly.
3. The Mining Zone shall be exclusively for quarrying of road metal and other material being use in construction activities etc.,

The Government also stipulated following conditions in regard to blasting and environmental measures and for strict implementation of maintaining of safe environment.

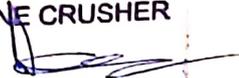
- i. Sprinkling of water for dust control.

FOR BNR STONE CRUSHER

Proprietor

- ii. Taking steps for forestation in the peripheral zones as green belt and its proper maintenance.
 - iii. Maintaining of the roads.
 - iv. Preventing indiscriminate quarrying other than the area earmarked for quarrying purposes within the Mining Zones.
12. It is submitted that the State Government vide G.O.Ms.No.138, dt:07-06-2007, G.O.Ms.No.294, dt:14-11-2007 and G.O.Ms.No.349, dt:15-12-2007 (**Annexure-9 to 11**) allotted quarry leases over an extent of Ac.510.45Gts including Ac.100.45 area covering green belt; common area and internal roads in Sy.No.268 of Bandaraviryala Mining Zone in the year 2008 for (15) years period from 2008 to 2023 to (41) quarry lease holders / firms, whose quarry leases were cancelled under public interest as rehabilitation measures with following conditions.
- a) Sprinkling of water for dust control during crushing operations.
 - b) Taking steps for forestation in the peripheral zones as green belt and its proper maintenance.
 - c) The allottee shall pay and maintain internal roads for transportation from quarry to crushing units and in between the quarries / crushers at their own cost.
13. It is submitted that the (2) individual quarry lease holders / firms were rehabilitated and granted (2) quarry leases in Sy.No.268 of Bandaraviryala Mining Zone in the year 2008 for a period of (15) years from 2008 to 2023. Subsequently, the (2) quarry leases were transferred, merged and amalgamated as (1) quarry lease over an extent of Ac.24.90 and valid upto 05-05-2023 in favour of M/s.BNR Stone Crushers for systematic and scientific quarrying.
14. It is submitted that the State Government vide G.O.Ms.No.89, dt: 22-03-2006 declared Ac.670.29Gts of area in Sy.No.268 of Bandaraviryala as Mining Zone as per the Supreme Court judgment

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issued in Civil Appeals No.1907 & 1908 of 2000, dt:12-12-2003 with certain conditions for protection of Environment, Safety etc.,

15. It is submitted that the **MoEF of Central Government issued EIA notification No.1533, dt:14-09-2006 i.e., after declaration of Bandaraviryala Mining Zone on 22-03-2006.** The State Government vide G.O.Ms.No.48, dt:26-07-2017 **Annexure-12** issued amendments to Rule (7) of Telangana State Minor Mineral Concession Rules, 1966 for adoption of the concept of quarry plan for existing minor mineral including for stone & metal in order to comply with the notifications issued by the Ministry of Environment, Forest and Climate Change, Government of India, facilitating issuance of Environment Clearance both at the State Level and the Central Level Environment Impact Assessment Authority basing on the extent for a single quarry lease or leases in cluster vide S.O.141 (E), dt:15-01-2016, S.O.190(E),dt:20-01-2016 and S.O.2269(E),dt:01-07-2016.

The amended Rule 7 of Telangana State Minor Mineral Concession Rules, 1966 briefly as follows:

7(A) Quarry Plan:-The Quarry plan is a document which prescribes the methodology for conduct of operations for extraction of minerals including stone & metal. Every lease holder shall invariably carry out operations as per the Quarry Plan.

7(B) Quarry Plan is a pre-requisite for quarry operations:- Quarry Plan is a pre-requisite for systematic and scientific development of mineral deposits of open cast. The quarry operations shall be undertaken in accordance with the self-certified Quarry Plan prepared by Recognized Qualified Person (RQP) duly scrutinized by the Deputy Director of Mines & Geology concerned.

7(B)(i):-for systematic and scientific development of mineral deposits, open cast quarry operations shall be undertaken in accordance with

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the Quarry Plan prepared by Recognized Qualified Person (RQP) duly scrutinized by the Deputy Director of Mines & Geology.

7(B)(ii):-the quarry lease holders, commenced operations before commencement of these rules without Quarry Plan, shall submit a self-certified Quarry Plan to the Deputy Director of Mines & Geology for scrutiny.

ELIGIBILITY CRITERIA FOR PREPARATION OF QUARRY PLAN:

Mining Engineers and Geologists having Degree in Mining Engineer or Post Graduate in Geology registered with Department of Mines & Geology are eligible for preparation of quarry plan. The quarry plan shall be prepared broadly following the model format given in **Form 'W'. (Annexure-13)**

16. It is submitted that the Deputy Director of Mines & Geology concerned shall scrutinize the quarry plan submitted by the lease holder. The Approved Mining Plan (AMP) issued by the Mines & Geology Departments is pre-requisite for obtaining EC from SEIAA. There is no provision in TSMMC Rules, 1966 for issue of AMP for stone & metal quarries by Mines & Geology Department. The State Government vide G.O.Ms.No.48, dt:26-07-2017 amended the Rule 7 of TSMMC Rules, 1966 for issue of Scrutinized Quarry Plan (SQP) only.
17. It is submitted that after amendment of Rule 7 of TSMMC Rules, 1966 vide G.O.Ms.No.48, dt:26-07-2017, this Respondent got prepared the Quarry Plan by RQP for the quarry lease and submitted the same on 20-12 2017 to the Deputy Director of Mines & Geology, Hyderabad for scrutiny. The Deputy Director of Mines & Geology, Hyderabad vide Lr.No.4978/QP/RR/2017,dt:27-12-2017 (Annexure-14) issued Scrutinized Quarry Plan (SQP) for the quarry lease to this Respondent. After issue of SQP by the Deputy Director of Mines & Geology, Hyderabad, this Respondent without delay engaged EC Consultant and on 08-04-2018 uploaded the proposals along with SQP in the portal to State

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Environmental Impact Assessment Authority (SEIAA) for issue of EC and acknowledgment slips TOR application for proposal No.SIA/TG/MIN/23852/2018, dt:08-04-2018 (**Annexure-15**) was issued to the Respondent. The SEIAA not considered the SQP submitted by this respondent and sought insisted the approved mining plan It is submitted that this Respondent approached the Mines & Geology Department for AMP and the Mines & Geology Department clarified that SQP only is issued under Rule 7(B)(ii) of TSMMC Rules, 1966 and there is no provision for issue of AMP in TSMMC Rules, 1966. Subsequently, the SEIAA after clarification from the Mines & Geology Department is considering SQP without insisting of AMP. Therefore, the Respondent **Re Submitted** the SQP before the SEIAA on 05-04-2022 for issue of EC and the same is under process at SEIAA. The acknowledgment slip No.SIA/TG/MIN/23852/2018 (**Annexure-16**)

18. It is submitted that the main cause for delay of (4) years in processing of my proposals for issue of EC is as the SEIAA (MOEF& CC) not considered the SQP issued by the Mines & Geology Department and sought insisted for AMP and for which there is no provision in Telangana State Minor Mineral Concession Rules, 1966. After issue of Environmental Clearance by MOEF& CC, immediately CFE & CFO will be obtained from the Board. It is further submitted this respondent are regularly sprinkling water on all Haul roads of quarry and during quarry operations for suppression of dust and control of air pollution. The connected photos showing sprinkling of water on haul roads, quarry working faces etc., are herewith enclosed as evidence (**Annexure-17**)

19. It is submitted that this Respondent granted quarry lease in Bandaraviryala Mining Zone and Mining Zone was declared as per Environmental norms issued in Supreme Court orders dt: 12-12-2003 in Civil Appeal No.1907 & 1908. Further, the Respondent implemented all the relevant conditions stipulated in G.O.Ms.No.89, dt:22-03-2006

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for strict implementation for maintaining of safe environment as detailed below:

- i. Sprinkling of water for dust control.
- ii. Taking steps for forestation in the peripheral zones as green belt and its proper maintenance.
- iii. Maintaining of the roads.
- iv. Preventing indiscriminate quarrying other than the area earmarked for quarrying purposes within the Mining Zones.

20. It is submitted that this Respondent is implementing the EC norms, guidelines for protection and safety of Environment as detailed in SQP. The Respondent is systematically quarrying the stone and scientifically developing the quarry as per SQP for obtaining EC from SEIAA. The quarry lease area is not a forest land and not in vicinity of forest area. The top soil generated during quarrying is used for development of green belt in quarry lease granted to them besides Ac.100.0 area covering green belt, common area and internal roads in Mining Zone. The waste material produced during quarrying is utilized for development of internal roads in the Mining Zone as a part of Waste Management Plan. The ground water table occurs at a depth of 100Mts below ground level and the quarry workings are confined to 10 to 15mts which is above to the water table area. Hence, there is no impact of quarrying on ground water regime in the area. Since, the quarrying operations are confined to massive sheet rock; there is no seepage/ infiltration of running / surface water to the ground water. Further, the quarrying operations are well above the ground water table. The water collected in the quarry pits during rainy season is utilized for sprinkling on the Haul roads of quarry and for watering of plants.

- This respondent regularly sprinkling water on all Haul roads of quarry and during quarry operations for suppression of dust and control of air pollution. The connected photos (**Annexure-17** showing sprinkling of water on haul roads, quarry working faces etc., are herewith enclosed as evidence.

FOR BNR STONE CRUSHER

Proprietor

- This Respondent also developed green belt area in quarry lease granted to us besides Ac. 100.0 area covering green belt, common area and internal roads in Mining Zone.
- The existing air quality are within the prescribed limits as the firm is taking all relevant measures by sprinkling of water on Haul roads of quarry and quarrying operations and development of green belt as per environmental norms.

21. It is submitted that this Respondent are following all Environmental norms/guidelines for control of air and water pollution in the area. In view of the above, this respondent humbly submit that we are operating the quarry duly following all environmental norms / guidelines without causing air and water pollution in the area. Further, the issue of EC is pending at the SELAA (MOEF& CC) for the last (4) years as the SELAA not considered the SQP issued by the Mines & Geology Department and sought insisted for AMP and for which there is no provision in TSMMC Rules, 1966.

22. It is submitted that the above application is came up before the Hon'ble National Green Tribunal (SZ) Chennai on 18-01-2022 on the day the Hon'ble Tribunal constitute the joint committee Para 10 read as follows,

10. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of (i) a Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Hyderabad, (ii) a Senior Officer from the State Level Impact Assessment Authority (SELAA) - Telangana, (iii) a Senior Officer from the Directorate of Mines and Geology, Telangana as deputed by its Director, (iv) a Senior Officer from the Telangana State Pollution Control Board as deputed by its Chairman/Member Secretary and (v) District Collectors of Ranga Reddy District and

FOR BNR STONE CRUSHER

Proprietor

Yadadri – Bhuvanagiri District to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. After inspection the joint committee have filed the report before this Hon'ble tribunal on 22-04-2022 read as Para 6 as follows;-

6. Observations of the Joint Committee (As per TOR):

i. The Number of such units operating in those areas:

It is humbly submitted that the total number of units in the mining zone are as given below:

a. Number of Stone crushing Units: 14 (Rangareddy district) + 3 (YadadriBhuvanagiri district)

b. Number of Hot mix plants: 9 (Ranga reddy district) +2 (YadadriBhuvanagiri district)

c. Number of Quarries-24 (Rangareddy district)+7 (YadadriBhuvanagiri district)

ii. Whether all the units are having necessary permissions and clearances as per the environmental laws:

It is submitted that mining zone area is existed prior to the EIA notification 2006. Total number of quarries existed are 31. All of them have obtained quarry leases from Mines and Geology Department, Telangana. Out of 31 quarry leases, three (03) lease holders have obtained environmental clearance (Annexure-A). Three (3) quarry lease holders have not applied for EC and the remaining 25 lease holders have applied for environmental clearance under violation category as per the MoEF&CC S.O. 804, dated 14.03.2017. However, 13 applications were returned to the proponents due to short comings. 12 No. of Quarries submitted additional information in the first week of April 2022 and it will be reviewed by the SEAC & SEIAA.

FOR BNR STONE CRUSHER

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All the operating 16 stone crushers in the area having valid consents from TSPCB and one stone crusher was issued with closure orders (List enclosed-Annexure B).

The total number of Hot Mix Plants existed in those area is 11. Out of which one unit is not obtained CFO and remaining 10 units have obtained CFO. However, TSPCB has issued closure orders to 9 units for not complying with the CFO conditions (Annexure C).

iii If they are having such permissions, whether there is any violation of the conditions imposed/ committed by the party respondents:

- Show cause notices issued by TSPCB to the 29 Quarries for not having valid CFO (Annexure-D).
- TSPCB has issued closure orders to one stone crushing unit (Annexure B).
- TSPCB has issued closure orders to 9 hot mix units for not complying with the CFO conditions (Annexure C).

iv. Whether the pollution control mechanisms provided by them are sufficient to mitigate the situation of pollution being caused on account of their operations:

The main allegations of applicant are dust deposition, loss of agricultural income and health issues due to crushing units and transportation. All the stone crusher units have provided green belt, wind breaking walls, dust bunkers, water sprinklers. However, the following may be provided to mitigate the dust pollution.

FOR BNR STONE CRUSHER

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- *Three tier green belt around the units and along the approach road needs to be improved.*
- *The height of Wind breaking walls needs to be increased around stone aggregates/sand storage bunkers.*
- *Dust bunkers provided at the unloading points needs to be covered with GI/MS sheets.*

V. Whether any cumulative impact assessment has been done by the authorities before permitting such large scale establishment of units in those areas:

Environmental Impact assessments have not been carried out for the Mining zone as it was declared vide G.O.Ms.No.89,dated 22.03.2006 i.e.prior to the EIA Notification, 2006.

The committee is of view that, Environmental Impact Assessment may be carried out through CSIR-NEERI/any recognized institute to assess the cumulative impact of the project for appropriate recommendations for remedial measures.

vi. Whether the ambient air quality in that area is in conformity with the standard provided:

TSPCB has carried out Ambient Air quality monitoring in the area on 10.03.2022 to assess the Ambient Air quality. As per the report, the monitored are parameters within prescribed limits (Annexure-E)

vii. If the pollution control mechanism provided by the unit is not sufficient to meet the situation, what is the nature of the

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Agriculture activity was abandoned about 02 years ago. Agricultural report is enclosed (Annexure-F). There are other paddy fields around the mining zone area which are found to be good. There is no impact observed on the other fields.

Further, the Committee is view of that the petitioner may be directed to cultivate other crops recommended in the agricultural report and in consultation with agricultural officer of the area for better yield.

ix. Whether any excess mining has been done by the quarry operators encroaching into the neighboring areas and the areas other than the permitted area as per the mining lease and permissions (if any) granted and if so, what is the quantum of compensation that has to be realized from such persons who are violating the norms:

The Joint Committee has visited all the quarry leases represented in O.A.No.9 by the applicant. The Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed.

X. The Joint committee is also directed to ascertain the compensation payable for the violations committed by them, apart from assessing cost of restoration of damage caused to the environment and if there is any violation found, what is the nature of action taken by the regulators against such violators:

The quarry lease holders have submitted application for environmental clearance to SEIAA, Telangana. Credible action may be initiated as per

FOR BNR STONE CRUSHER

Proprietor

Ministry OM. 22-21/2020-IA.III dated 07.07.2021 and O.M.22-21/2020 IA.III (E 138949) dated 28.01.2022 (Annexure-G)

23. It is submitted that this respondent is complying with all the directions issued by the PSPCB. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

24. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 9 of 2022 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Hyderabad
on this the 13th day of May , 2022
and signed his name in my presence.

BEFORE ME

Advocate

VERIFICATION

I, Budidhi Nandha Reddy, the 32nd respondent herein, do hereby verify that what are all stated in the above mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 13th day of May 2022 at Hyderabad.

FOR BNR STONE CRUSHER


Proprietor
DEPONENT

R 32 R 32

GOVERNMENT OF TELANGANA
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: RANGAREDDY
 PRESENT: K.RAMACHANDRAREDDY, M.Sc., ASST. DIRECTOR

Proceedings No.2506/QL/S&M/2017

Dt:15-09-2017

Sub: Mines & Quarries-(3) Quarry leases for Stone & Metal over an extent of Ac.12.0 (Block No.26A & 27A) of quarry area, Ac.8.0 (Block No.27B & 27B) and the common area of Ac.4.90 in Sy.No.268 of Chinnaraviryala village, Abdulapurmet Mandal, Rangareddy District of **M/s.BNR Stone Crushers, Prop.Sri.B.Nanda Reddy** - Amalgamation of the (2) quarry leases with co-terminus of quarry lease period on **05.05.2023**- Execution of quarry lease deed-Orders-Issued.

- Ref:
1. DDM&G, Hyd Procs.No.2188/TQL/RR/2017, dt:28-06-2017.
 2. DDM&G, Hyd Procs.No.2123/TQL/RR/2017, dt:28-06-2017.
 3. ADM&G, RR Dist., Procs.No.1364/TQL/S&M/17, dt:20-07-2017.
 4. ADM&G, RR Dist., Procs.No.1333/TQL/S&M/17, dt:20-07-2017
 5. DDM&G, Hyd Procs.No.2506/AMG/RR/2017, dt:16-08-2017.
 6. Lr.No.Nil, Dt:15.09.2017 from M/s.BNR Stone Crushers, Prop.Sri.B.Nanda Reddy.

ORDER:

Through the reference 5th cited, the Deputy Director of Mines & Geology, Hyderabad accorded for amalgamation of (2) quarry leases for stone & metal over an extent of Ac.12.0 (Block No.26A & 27A) of quarry area, Ac.8.0 (Block No.27B & 27B) and the common area of Ac.4.90 in Sy.No.268 of Chinnaraviryala village, Abdulapurmet Mandal, Rangareddy District of M/s.BNR Stone Crushers, Prop.Sri.B.Nanda Reddy with co-terminus of quarry lease period upto 05-05-2023 under Rule 38 of Mineral Concession Rules, 1960 and 31(ix) of TSMC Rules, 1966.

M/s.BNR Stone Crushers, Prop.Sri.B.Nanda Reddy through reference 6th cited requested to execute the quarry lease for stone & metal in Sy.No.268 of Chinnaraviryala Village, Hayathnagar Mandal, Rangareddy District as per TSMC Rules' 1966.

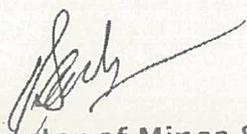
In view of the above, permission is hereby accorded to M/s.BNR Stone Crushers, Prop.Sri.B.Nanda Reddy to carryout quarry operations in the 'Amalgamated' quarry lease for stone & metal area of over a total extent of **Ac.12.0 (Block No.26A & 27A) of quarry area, Ac.8.0 (Block No.26B & 27B)** earmarked for establishment of crusher and the common area of Ac.4.90 covering total extent of Acres 24.90 In Sy.No.268 of Chinnaraviryala village, Abdulapurmet Mandal, Rangareddy District with a period **upto 05.05.2023** subject to conditions specified in the appendix of the original sanction order.

The lessee should erect & maintain permanent boundary pillars around the 'Amalgamated' quarry lease area at his own cost. The lessee should transport the mineral under dispatch permits issued by this office. The lessee should operate the quarry and conduct the business in compliance with various State and Central Government Rules.

The lessee should abide by the conditions laid down in Form-G and conditions as per Telangana State Minor Mineral Concession Rules, 1966 and conditions putforth by the Deputy Director of Mines & Geology, Hyderabad in the original grant proceedings and also the amalgamation orders. The lease holder shall take measures for reclamation of the quarried area for further utilization at his own cost.

:: 2 ::

The lessee shall register the lease deed in Sub-Registrar concerned and to furnish the original to this office immediately.


Asst. Director of Mines & Geology,
Rangareddy District.

To:
M/s. BNR Stone Crushers, Mg. Partner Sri. B. Nanda Reddy, H.No. 17-1-386/88, SN
Reddy Nagar Colony, Champapet, Hyderabad

Copy submitted to the Director of Mines & Geology, Hyderabad alongwith
lease deed for favour of kind information.

Copy submitted to the Deputy Director of Mines & Geology, Hyderabad
alongwith lease deed for favour of kind information.

Copy submitted to the Director Mines & Safety, Region No. 2, 7th Floor, CGO
Towers, Kavadi Guda, Secunderabad-500080.

Copy to the Tahasildar, Abdullapurmet Mandal, Ranga Reddy District.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R.Ravinder Reddy
Joint Chief Environmental Engineer (FAC)

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email:hyd.zo.jcee@pcb.ap.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.800-RR-I/TSPCB/ZO-HYD/CFE/2015 4907

Date:07.07.2015

Sub: PCB – ZOH – TS-iPASS - CONSENT FOR ESTABLISHMENT (CFE) – M/s. BNR Sand Manufacturing Unit (A Unit of BNR Stone Crushers), Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District – Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg:

Ref: 1. Industry's CFE application received on through DIC on 01.07.2015 at TSPCB, RO-I, Rangareddy District
2. TSPCB, RO-I, Rangareddy District verification report dt.06.07.2015 and received by Zonal Office, Hyderabad on 06.07.2015.
3. CFE Committee meeting held on 06.07.2015 at TSPCB, Zonal Office, Hyderabad.

* * *

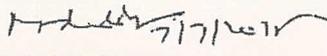
1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up stone crusher (Sand Unit) with production capacities as mentioned below, with a proposed project cost of Rs.6.50 Crores (Rupees Six Crores and Fifty Lakhs only).

<i>Proposed Product</i>	<i>Quantity</i>
Manufacturing of sand	6,00,000 Tons/Annum

2. As per the application, the above activity is to be located at Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District.
3. The above site was inspected by the Environmental Engineer, T.S.Pollution Control Board, Regional Office-I, Rangareddy District, on 04.07.2015 and found that the industry is surrounded by East: Rocky Land; West: Hillocks; North: Sy.No.268; South: Hillocks.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, RO-I, Rangareddy District, recommendation by the CFE Committee meeting held on 06.07.2015 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".


JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
Sri B.Nanda Reddy,
C/o. M/s. BNR Sand Manufacturing Unit,
(A Unit of BNR Stone Crushers),
D.No.17-1-386/1/88, SN Reddy Nagar,
Vaishali Nagar, Champapet,
Sarooranagar (M), Rangareddy District

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the General Manager, District Industries Centre, Balanagar, Rangareddy District for information.
Copy to the Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

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14. T
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
 18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
 19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and T.S.Pollution Control Board, Regional Office-I, Rangareddy District regularly.
3. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total (KLD)
1.	Process & Washes (Water Spraying)	2.0
2.	Domestic	1.0
	Total	3.0 KLD

4. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Proposed (KLD)
1.	Domestic	0.8
	Total	0.8 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.8 KLD)	---	Septic Tank followed by soak pit

5. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
6. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
7. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
8. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
9. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
10. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
11. The industry shall construct BT road from quarry to stone crushing unit.
12. The industry shall construct metal roads within the premises.

- the
13. The industry shall carryout regular cleaning and wetting of the ground within the premises.
 14. The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
 15. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
 16. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
 17. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.
 18. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
 19. The industry shall not take up trial production for proposed activity without obtaining Consent for Operation of the Board.
 20. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
 21. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
 22. The industry shall comply with all the directions issued by the Board from time to time.
 23. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 24. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
 25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

M-24/21/2015
 JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
 M/s. BNR Sand Manufacturing Unit
 (A Unit of BNR Stone Crushers),
 Sy.No.268 & 248, Chinnaravirala (V),
 Hayathnagar (M), Rangareddy District



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, T.S.No.1, Part, Block "C",
Ward No.91, Begumpet, Umanagar,
Near Country Club, Hyderabad - 500 016
Phone: 23402486
Email: jcee-zhyd-tspcb@telangana.gov.in

CONSENT ORDER – ORANGE CATEGORY
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No: 800-RR-I/TSPCB/ZOH/CFO/2017- 2752 Date: 11.12.2017

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 (hereinafter referred to as 'the Acts') and the rules and orders made thereunder to

M/s. BNR Sand Manufacturing Unit
(A Unit of BNR Stone Crushers),
Sy.No.268 & 248, Chinnaravirala (V),
Hayathnagar (M), Rangareddy District

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic effluents	0.8 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow in m ³ /hr	Emission Standards
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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product & By product	Capacity
1	Manufacturing of sand	6,00,000 Tons/Annum

This consent order shall be valid for a period ending with the 30.09.2022

Encl: Schedules A & B

To
Shree. B. Nanda Reddy,
C/o. M/s. BNR Sand Manufacturing Unit
(A unit of BNR Stone Crushers),
H.No.17-1-386/1/88, Saraswathi Nagar Colony,
Vaishalinagar, Saidabad, Hyderabad - 500079
Email Id: bnrsmu2345@gmail.com

11/12/2017
JOINT CHIEF ENVIRONMENTAL ENGINEER

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9.
 - a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
 - b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
10. The applicant shall set up Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The applicant shall exhibit the consent order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
19. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
20. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below

Sl. No.	Purpose	Quantity
1.	Process & Washes (Water Spraying)	2.0 KLD
2.	Domestic	1.0 KLD
TOTAL		3.0 KLD

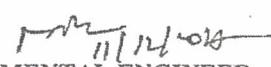
2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.
4. The industry should comply with ambient air quality standards of PM10(Particulate Matter size less than 10 μm) - 100 $\mu\text{g}/\text{m}^3$; PM2.5(Particulate Matter size less than 2.5 μm) - 60 $\mu\text{g}/\text{m}^3$; SO₂ - 80 $\mu\text{g}/\text{m}^3$; NO_x - 80 $\mu\text{g}/\text{m}^3$, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.
6. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.

7. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
8. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
9. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
10. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
11. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
12. The industry shall construct BT road from quarry to stone crushing unit.
13. The industry shall construct metal roads within the premises.
14. The industry shall carryout regular cleaning and wetting of the ground within the premises.
15. The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
16. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
17. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
18. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
19. The industry shall take necessary measures to control fugitive emissions.
20. The industry shall take all precautionary and safety measures during process operations.
21. The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.
22. The industry shall construct separate rain water drains.
23. The industry shall comply with all the directions issued by the Board from time to time.
24. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
25. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection
26. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. BNR Sand Manufacturing Unit
(A Unit of BNR Stone Crushers),
Sy.No.268 & 248, Chinnaravirala (V),
Hayathnagar (M), Rangareddy District.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
 Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
 Email: jeece-zhyd-tspcb@telangana.gov.in

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2021- 1210

Date:20.12.2021

Sub: TSPCB – ZO - Hyderabad – M/s. BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers), Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District - Air (Prevention and Control of Pollution) Amendment Act, 1987 – **DIRECTIONS – ISSUED** - Reg.

- Ref:**
1. CFO vide order dated 11.12.2017.
 2. Complaint received from Sri. Malreddy Rangareddy, Ex MLA regarding air-pollution caused by stone crushers located in Abdullapurmet Mandal.
 3. Complaint received from Smt. Bheemidi. Kavitha and Sri N. Buchi Reddy regarding agricultural land damage due to dust releasing from BNR & Tirumala Stone crushers.
 4. Complaint received from Smt. Danthoori Anitha Mahender Goud regarding air pollution caused due to stone crushers in Sy.no. 293 & Sy.no. 155.
 5. Lr.No.2270/C/P/2012, Dt.05.02.2021 received from AD Mines & Geology.
 6. Showcause notice issued by this office on 07.01.2021 & 19.01.2021.
 7. Inspection of the industries by Board Officials on 18.02.2021
 8. This office forwarded a report to Board office on 27.02.2021
 9. Task Force meeting held on 05.03.2021
 10. Board office directed the RO-I RRD to re inspect and submit a detailed report on all the crushers.
 11. Inspection of the industries by Board Officials on 30.07.2021
 12. This office report dated : 16.08.2021
 13. This office again received complaint from Sri. Kallem Linga Reddy & Villagers against the stone crushers located in the Abdullapurmet Mandal which was forwarded by the District Collector, Rangareddy District on 15.11.2021.
 14. This office again received complaint from Smt. Indira Reddy & Sri. Shashikanth Reddy against the stone crushers, Hot mix and Ready mix located in the Abdullapurmet Mandal which was forwarded by the District Collector, Rangareddy District on 18.11.2021.
 15. This office again received complaint from Smt. Indira Reddy & Veda Sri against the stone crushers, Hot mix and Ready mix located in the Abdullapurmet Mandal which was forwarded by the ZO, Hyderabad vide email dated 25.11.2021.
 16. Inspection of the industries by Board Officials on 30.07.2021 & 13.12.2021.
 17. TSPCB, Regional Office-I, Rangareddy District report dated:16.08.2021 & 14.12.2021 and received Zonal Office, Hyderabad on 24.08.2021 & 14.12.2021.
 18. Task Force Committee meeting held on 16.12.2021 at TSPCB, Zonal Office, Hyderabad.

* * *

1. WHEREAS, you are operating stone crusher in the name of M/s. BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers), Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District and and involved in stone crushing activity.
2. WHEREAS, vide reference to the 1st cited, the Board has issued CFO of the Board to the industry vide order dated 11.12.2017 which is valid upto 30.09.2022.
3. WHEREAS, vide reference to the 13th & 14th & 15th cited, the Board has received complaints from Sri Kallem Linga Reddy & Villagers, Smt. Indira Reddy & Sri. Shashikanth

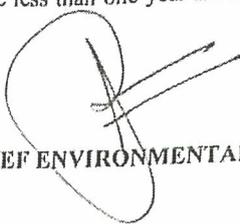
Reddy & Veda Sri against the stone crushers located in the Abdullapurmet Mandal which was forwarded by the District Collector, Rangareddy District on 15.11.2021.

4. **WHEREAS**, vide reference to the 16th cited, the Board officials have inspected your stone crusher. During the inspection the complainants were present and observed the following:
- i. During the inspection, the stone crusher was not in operation.
 - ii. The crusher has provided cladding to the vibrating screen so as to arrest the dust emissions.
 - iii. The crusher has provided closed dust bunker to store the stone dust
 - iv. The crusher has provided MS Sheets to belt conveyors.
 - v. The crusher has not provided water meter to assess the water consumption.
 - vi. The crusher has provided wind breaking walls all along the boundary
 - vii. The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
 - viii. The crusher also carrying out water spraying on road to suppress dust.
 - ix. The crusher has laid metal roads within the premises.
 - x. The crusher has laid CC Road from mine to Crusher.
 - xi. The crusher has developed green belt all along the boundary.
 - xii. The Board officials have conducted ambient monitoring on 03.08.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc.Value	Standard Limit (24hours)
East Side of the Plant near weigh bridge downwind 30mtrs to the Plant.	Particulate Matter (PM ₁₀)	µg/m ³	55	100
	Sulphar Dioxide (SO ₂)	µg/m ³	BDL	80
	Oxides of Nitrogen (NO _x)	µg/m ³	BDL	80

5. **WHEREAS**, vide reference 17th cited, the EE, Regional Office-I, Rangareddy District has forwarded a detailed report with the above observations to Zonal Office Hyderabad for further necessary action.
6. **WHEREAS**, vide reference 18th cited above, the Zonal Office, Hyderabad has conducted Hearing before the Zonal office, Task Force Committee meeting held on 16.12.2021 at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry and complainants were attended the meeting. The committee reviewed the status of the industry. After detailed discussion the committee recommended to comply the Directions issued by the Board vide directions dt.26.03.2021 to the industry to comply within 15 days along with Bank Guarantee of Rs.2.0 lakhs.
7. As per the recommendations of the committee, the Board hereby directed to comply the Board directions issued to the industry on 26.03.2021 and submit the Bank Guarantee of Rs.2.0 lakhs.
8. **In view of the above, the industry is hereby directed to comply with the above directions within 15 days.** These directions are issued under Section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

9. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 37 (1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. BNR Sand Manufacturing Unit
(A unit of BNR Stone Crushers),
Sy.No.268 & 248, Chinnaravirala (V),
Hayathnagar (M), Rangareddy District.

1. Copy to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. Copy to the Environmental Engineer, TSPCB, Regional Office-I, Rangareddy District for information.



BNR SAND MANUFACTURING UNIT

(A UNIT OF BNR STONE CRUSHERS)



Sy. No. 268, 248, Chinnaravirala (Vill.), Abdullapurmet (Mdl.), Ranga Reddy Dist. Telangana State

Date:01.01.2022

To
The Joint Chief Environmental Engineer,
Telangana State Pollution Control Board,
Zonal Office,
Hyderabad

Sir,

Sub:- Request to exempt from Bank Guarantee – Reg.

Ref:- Order No.15-RR-I/TSPCB/ZO-HYD/TF/2021-1210, dated 20.12.2021

With reference to the above, our stone crusher i.e., M/s. BNR Sand Manufacturing Unit (A Unit of BNR Stone Crushers) is located at Sy.No.268 & 248, Chinaravirala (V), Abdullapurmet (M), Rangareddy District.

The TSPCB, Zonal Office, Hyderabad has issued directions on 20.12.2021 to our stone crushers and directed to submit bank guarantee of Rs.2.0 Lakhs.

In this regard, it is to submit that, we are complying all the conditions mentioned in the CFO Order dated 11.12.2017 and requested to exempt the bank guarantee of Rs.2.0 Lakhs.

Thanking you sir,



Yours faithfully,

M/s. BNR Sand Manufacturing Unit
(A Unit of BNR Stone Crushers)



Copy submitted to the Environmental Engineer, TSPCB, Regional Office, Rangareddy District



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE - I, RANGAREDDY DISTRICT
 H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club,
 Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
 Environmental Engineer

Tele-Fax : 23401520
 Website: tspcb.egg.gov.in

BY REGD. POST WITH ACK. DUE

Order No. RO.RR-1/TSPCB/2022-111

Date: 10.03.2022

Sub : M/s. BNR Stone Crushers (Mine), Sy.No.26B (26A, 26B, 27A & 27B), Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District - Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 - Operating without consents of the Board and causing pollution in the surrounding areas - **Show Cause Notice - Reg.**

- Ref :**
1. Hon'ble NGT order dated 25.01.2017.
 2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
 3. NGT O.A. No.9 of 2022 filed by Sri Pisati Indra Reddy, R/o. Pedda Amberpet Village, Abdullapurmet Mandal, Rangareddy District against Stone Crushing, Quarries & Hot Mix Units operating in Abdullapurmet Mandal, Rangareddy District.
 4. Inspection of the Industry by Board Officials on 03.03.2022.

1. **WHEREAS**, you are operating the unit located at Sy.No.26B, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District and involved in the stone metal quarry.
2. **WHEREAS**, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. **WHEREAS**, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
5. **WHEREAS**, O.A. No.9 of 2022 was filed by Sri Pisati Indra Reddy, R/o. Pedda Amberpet Village, Abdullapurmet Mandal, Rangareddy District in Hon'ble NGT against Stone Crushing, Quarries & Hot Mix Units operating in Abdullapurmet Mandal, Rangareddy District.
4. **WHEREAS**, the Board officials inspected your unit on 03.03.2022 and observed the following :
 1. The mine is operating without obtaining EC from the MoEF&CC and not obtained CFE & CFO of the Board.
 2. The mine has not provided water sprinklers to suppress the dust generated from haul roads, mine working faces etc., during the mining operation and due to plying of the vehicles.
 3. The total mine area is more than 5 Ha., which attracts the EC as per the EIA notification, 2006.
5. After careful consideration of material facts of the case, the Board is of the firm opinion that you are operating the industry without consents of the Board and causing Air and Water pollution in the area. Hence, you are hereby issued show cause notice to explain why action shall not be initiated against you for operating without consent of the Board and causing air and water pollution. Your reply, if any, shall be submitted within 15 days, failing which the Board will initiate action against your industry, under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without further notice.

To
 M/s. BNR Stone Crushers (Mine),
 Sy.No.26B (26A, 26B, 27A & 27B),
 Chinnaraviryala (V), Abdullapurmet (M),
 Rangareddy District.

ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
 T.S. Pollution Control Board
 Regional Office - I, R.R. District.

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Mines and Quarries - Declaration of Mining Zones in the outskirts of the city/town to prevent problems to the inhabitants and prevent pollution - Committee constituted to identify the Mining Zones - Orders - Issued.

8044/1
19-12-2001
1432
19/12/02

INDUSTRIES AND COMMERCE (MINES II) DEPARTMENT

G.O. RL No. 153

Dated: 01-03-2002

Read:

From the Director of Mines and Geology, Letter No. 35990/R2-3/99, dt. 18-12-2001.

ORDER:

19/12/02

Rapid urbanisation has resulted in the expansion of residential colonies close to the areas in which quarry leases have been granted. This has led to frequent representations from Residents Associations for cancellation of the leases and prohibition of quarrying operations. On the other hand, the Association of Crusher owners and quarry lease holders have been representing that they have established the stone crushers long ago incurring huge expenditure and that at the time of taking leases and establishment of crushers, there were no habitations. They have also mentioned that in the recent past permissions have been accorded for construction of houses in those areas resulting in conflict with local people.

2. Having considered the matter carefully and after the consideration of all relevant aspects such as safety, environmental protection as well as the need to ensure availability of material for the construction industry and realisation of Government revenue, Government have decided to create Mining Zones where activity other than quarrying will be prohibited. Once an area is identified as a Mining Zone, no permission for house construction shall be allowed around the Mining Zone.

3. In order to identify the lands to be included in the Mining Zone, Government hereby constitutes the following Committees for Districts of Rangu Reddy, Medak, Nalgonda and Chittoor, where the problem is very severe.

NRC(S)

incl. up urgently

P

11/12/2002

- 1) District Collector / Joint Collector, --- Chairman
- 2) Representative of Urban Development Authority concerned. --- Member
- 3) Assistant Director, Survey & Land Records --- Member
- 4) Environmental Engineer, Pollution Control Board --- Member

/PTU/

2007-08-11
ES1-07

-2-

- 5) Nominee of Director, Mines Safety Region III, Hyderabad. Member
- 6) Representative of A.P. Stone Crusher Owner's Association. --- Member
- 7) Assistant Director of Mines & Geology. --- Member
Convenor

4. The above Committee is entrusted with the responsibility of identifying lands to be included in the Mining Zones within the respective districts for exclusive quarrying of road metal. The Collector / Joint Collector is requested to hold the Committee meetings and forward a report to the Government within three months positively.

(BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH)

MINNIE MATHEW
PRINCIPAL SECRETARY TO GOVERNMENT

- To
- The District Collector,
Nalgonda/Ranga Reddy/Medak & Chittoor.
- The Commissioner, Survey, Settlements & Land Records,
Hyderabad.
- The Secretary, A.P. Pollution Control Board, Hyderabad.
- The Hyderabad Urban Development Authority, Hyderabad.
- ✓ The Tirupathi Urban Development Authority, Tirupathi.
- ✓ The Director of Mines and Geology, Hyderabad.
- The Director, Mines Safety,
O/o Directorate General of Mines Safety,
Southern Zone, 16-11-511/D/221,
Salivhann Nagar, Mulukpet Post Office, Hyderabad -36.
- The Deputy Director of Mines and Geology,
Hyderabad/Nizamabad/Cuddapah.
- The Assistant Director of Mines and Geology,
Ranga Reddy/Medak/Nalgonda/Chittoor.
- The Assistant Director, Survey & Land Records,
Nalgonda/Ranga Reddy/Medak & Chittoor District.
- The Environmental Engineer, A.P. Pollution Control Board,
Nalgonda/Ranga Reddy/Medak/Chittoor District.
- The President, A.P. Stone Crushers Owners Assn.,
33-25-34/D, Ram Builders, Dr. B. Ramma Rao Hospital Road,
Suryapet, Vijayawada - 520002.

Copy to :
The Revenue Department,
The MA & UD Department
S/Ss

// forwarded by order //

R. Krishna Rao
SECTION OFFICER

Enclt. no. 844/1 / P-2/2002

dt: - 3-2002

not communicated for information and use

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

Mines and Quarries - Creation of 'Mining Zone' with the Quarrying areas in and around the twin cities - Areas falling in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Acs.670.29 Gts. declared as "Mining Zone" - Orders - Issued.

INDUSTRIES AND COMMERCE (M.II) DEPARTMENT

G.O.Ms.No.89.

Dated: 22-3-2005

Read the following:

1. G.O.Rt.No.153, Ind. & Com. (M.II) Dept., dt. 1-3-2002.
2. DMG proposal in ADMG, Ranga Reddy Dist. file No.1432/M/2002.

ORDER:

1. The quarrying activity in and around twin cities of Hyderabad and Secunderabad is in vogue for the last few decades. Due to rapid urbanization and expansion of residential colonies nearby the quarry leased areas and frequent representation by the resident associations, the Government taking into consideration of certain aspects such as safety, environmental protection and to ensure availability of material for the construction industry felt the need for creating exclusive quarrying areas in the outskirts of the twin cities and declaring them as "Mining Zones".
2. In order to identify the areas to be included in the mining zone, Government vide G.O.Rt.No.153, Industries and Commerce (M.II) Department dated 01-03-2002 issued orders constituting a committee in the Districts of Ranga Reddy, Medak, Nalgonda and Chittoor. The committees comprises of the respective District Collector / Joint Collector as Chairman, representatives from Urban Development Authority, Assistant Director Survey and Land Records, Environmental Engineer, Andhra Pradesh Pollution Control Board, nominee of Mines Safety, representative of Andhra Pradesh Stone Crusher Owners Association as members and Assistant Director of Mines and Geology Member-Convenor.
3. The Convenor of the Mining Zone Committee, Ranga Reddy District (Assistant Director of Mines and Geology, Hyderabad) has reported that after studying various aspects, felt that there is urgent need for creation of Mining Zone by relocation of the existing quarry leases in the sub-urban Mandals of Ranga Reddy District which are falling near to the habitation. The Mining Zone Committee of R.R. District initially identified the area falling in Sy.No.268 of Bandaraviryala village, Hayatnagar Mandal suitable for creation of Mining Zone taking into consideration the 'base map' of the salient features of the said area.
4. A detailed survey was conducted in respect of the proposed Mining Zone from 21-07-2003 to 29-07-2003 and marked the outer boundary of Sy.No.268 of Bandaraviryala on the Village map duly showing the assignments. The survey also demarcated the area on the ground around the survey number by taking reference numbers. The total area after demarcation worked out to Ac.670.29 Gts. There were assignments in the area covering about acres 135.00. There are certain patta lands in Sy.No.248, 250, 251 and 252 found to be surrounded on all sides by survey No.268 of Bandaraviryala Village. In the meanwhile M/s Sanathana Yoga Prachara Samithi represented by its founder Sri P. Ram Reddy filed a representation before the Hon'ble Minister for Mines and Geology on 12-08-2004 stating that Sy.No.250, 251 & 253 of Bandaraviryala Village are their patta lands and requested the Government either to abandon the proposal of Mining Zone in Sy.No.268 of Bandaraviryala Village or to provide alternate suitable area to the Samithi in lieu of their patta lands. The Samithi also requested compensation for the structures of the Samithi located in Taramathipet Village for ashram buildings. The matter was discussed by Mining Zone Committee on 8-9-2004 in detail and the Committee decided to acquire the patta lands of the M/s. Sanathana Yoga Prachara Samithi for the purpose of establishing stone crushing units within the Mining Zone and the District Collector, Ranga Reddy to provide alternate equivalent lands else where in consultation with the Samithi and facilitate.

5. In addition to the identification of the area for Mining Zone in Sy.No.268 of Bandaraviryala village, a study was also taken-up to explore the feasibility aspect in formation of 'Centralized Quarries' system at Gajularamaram (Quthbullapur Mandal), Kokapet (Rajendranagar Mandal) and Kothwalguda (Shamshabad Mandal) duly dispensing with individual quarry leases in and around twin cities of Hyderabad and Secunderabad by shifting and relocating in the proposed Mining Zones in a phased manner. The Committee also recommended for cancellation of certain quarry leases falling near to the habitation. The concept of 'Centralized Quarry' system was suggested for effective exploitation of the mineral deposits in the systematic and scientific manner by employing latest techniques of blasting and pollution control methods in these areas. The plotting of quarries with reference to nearest habitation/water body/lake was undertaken for the areas proposed for Centralized Quarries duly keeping in view the Hon'ble supreme Court of India judgment dated.12.12.2003 in a batch of Civil Appeals Nos.1907 and 1908 of 2000 filed by Quarry-owners of Ranga Reddy District, wherein the Supreme Court of India delivered judgment allowing quarrying/crushing operations beyond 1 KM from any water body / lake reservoir and 500 Mts. from human habitation subject to clearance from Pollution Control Board. Further details are being worked out for the areas proposed for declaration as 'Centralized Quarry' system duly keeping the upcoming projects of Government in the areas, and also human habitations and other institutions.

6. The Mining Zone Committee of Ranga Reddy District on 23-09-2003 taken certain decisions including creation of Mining Zone at Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Ac.670.29 Gts., subject to cancellation of assignments by the Revenue Department.

7. Finally, the Mining Zone Committee on 31-10-2005 reviewed the matter and took the decision to declare a Mining Zone in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District as all the assignments have been cancelled by the Revenue Department and the area is suitable to meet all the requisite norms of the Member-Departments.

8. The Convenor of the Committee, submitted proposal to the Government through the Director of Mines and Geology with a request for publication of notification in official gazette for declaring the area falling in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Ac.670.29 Gts. as "Mining Zone" with the following conditions as laid down in G.O.Rt.No.153, Industries and Commerce (M.II) department, dated 01-03-2002.

1. In the Mining Zone all other activities other than quarrying will be prohibited
2. No permission for house construction shall be allowed around the Mining Zone.
3. The Mining Zone shall be exclusively for quarrying of road metal.

9. The Director of Mines and Geology, while forwarding the proposal of Mining Zone Committee, Ranga Reddy District to Government, has stated that the area of acres 670.29 Guntas (271.33 Ha) in Survey No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District may be considered for allotment to Andhra Pradesh Mineral Development Corporation Limited by declaring this as a mining zone in terms of orders already issued by the Government in G.O.Rt.No.153, Industries and Commerce (M.II) Department, dated 01.03.2003 with the conditions mentioned by the Mining Zone Committee as at para-8 above the following existing leases, which are falling within the Mining Zone, be cancelled under 'public interest', after following due procedure as their existence will hamper to the scheme of present proposal.

Sl.No	Name of the Lease Holder	Location of Area	Extent	Lease Period
1	M/s. Venkata Raghava Bulding Materials Reptd. By Sri V. Ayyappa Reddy	Sy.No.268 of Bandaraviryala.	10 hectares.	07-09-2001 to 06-09-2011
2	Sri S.M. Subhani	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
3	Sri R. Jagdish Kumar	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
4	Sri S.A. Rehman	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014

10. While allocating blocks in the mining zone the principle of date of grant of Quarry Lease will be taken into consideration for all the lease holders, who are to be rehabilitated under present scheme due to closure of their quarries elsewhere which are falling within objectionable zone shall be taken into consideration including the above (4) quarry leases and by following a preferential treatment to all such leaseholders who are to be rehabilitated basing on the date of grant of lease i.e., first grantee will have first preference in allocation of the blocks.

11. The Director of Mines and Geology has further reported that the lease holders affected due to cancellation can be re-allotted area as per necessity and that the Government may specify that the areas must be allocated on the following criteria.

1. The existing Stone Crushers shall be given first priority in allocation to the extent of material required to them for the sustenance of the stone crusher industry within the radius of about 50 Km distance or as may be decided in case to case by the Director of Mines & Geology.
2. The rock-sand units will get second priority for allocation of area @ not less than 10 Ha, Per Unit.
3. If some more areas are available, it may be considered to those who establish the fresh Crushing Units.
4. After meeting the above demands, if the areas are still available the same may be considered for quarrying activity with a condition that they should also go for value addition within a period of five years.

12. The Director of Mines and Geology has also stated that as far as in the non mineral bearing area of the zone, plots for allocation to stone crushers / rock-sand units will also be identified and the same will be allocated by charging nominal price as may be fixed by the Committee constituted by the Government.

13. Government after careful consideration of the above proposal of the Director of Mines and Geology hereby accept the recommendation / proposal of the Mining Zone Committee / Director of Mines and Geology and declare the area falling in Sy.No.268 of Bandaraviryala Village, Hayatnagar Mandal, Ranga Reddy District over an extent of Acs. 670.29 Gts. (271.33 Hectares) as Mining Zone with the following conditions as laid down in G.O.Rt.No.153, Industries and Commerce (M.II) Department, dated 1-3-2003.

1. In the Mining Zone all other activities other than quarrying will be prohibited.
2. No permission for house construction shall be allowed around the Mining Zone. Plantation shall be taken up in this area on top priority and maintained properly.
3. The Mining Zone shall be exclusively for quarrying of road metal, and other material being used in construction activities etc.
4. 10% of the total area is to be reserved for Vaddera Societies in the interest of their welfare.

14. The area declared now as Mining Zone is allocated to Andhra Pradesh Mineral Development Corporation Limited by excluding the following existing quarry leases which are falling within this area until they are cancelled after due process of Law.

Sl. No	Name of the Lease Holder	Location of Area	Extent	Lease Period
1	M/s. Venkata Raghava Building Materials Reptd. By Sri V. Ayyappa Reddy	Sy.No.268 of Bandaraviryala.	10 hectares	07-09-2001 to 06-09-2011
2	Sri S.M. Subhani	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
3	Sri R. Jagdish Kumar	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014
4	Sri S.A. Rehman	Sy.No.268 of Bandaraviryala.	2 hectares	17-06-2004 to 16-06-2014

15. The lease holders affected due to cancellation shall be re-allotted area as may be necessary in consultation with them and that the allocation of such areas must be on the following criteria, and any issue arising thereon in allocation, the decision of Government shall be final.

1. The existing Stone Crushers shall be given first priority in allocation to the extent of material required to them for the sustenance of the stone crusher industry within the radius of about 50 Km distance or as may be decided in case to case by the Director of Mines & Geology, after prior approval of Government.
2. The rock-sand units will get second priority after the existing stone crushers for allocation of area @ not less than 15 Ha. Per Unit.
3. If some more areas are available, it may be considered to those who establish the fresh Crushing Units.
4. After meeting the above demands, if the areas are still available the same may be considered for quarrying activity with a condition that they should also go for value addition within a period of five years.
5. In this non-mineral bearing area of the zone, plots for allocation of stone crushers / rock-sand units will also be identified and the same will be allocated by charging nominal price as may fixed by the Committee constituted by the Government.

16. The Andhra Pradesh Mineral Development Corporation Limited shall take the responsibility of appointing the qualified Mining Engineers on consultancy basis to supervise the works for systemic and scientific operations by providing qualified Blasters and also by taking the responsibility of undertaking blasting operations as per statute, so that it does not cause any hindrance to the local public by way of enormous sound pollution or dust emission.

17. In order to meet the cost of implementation process, the Andhra Pradesh Mineral Development Corporation Limited shall send proposals for meeting the expenditure for providing the above services in consultation with the stake holders. The Andhra Pradesh Mineral Development Corporation Limited shall also sub lease appropriate blocks to the allottees and regulate all activities relating to the blasting and environmental measures and strict implementation of maintaining of safe environment. Further the Andhra Pradesh Mineral Development Corporation Limited will also take care of the following.

- i. Sprinkling of water for dust control.
- ii. Taking steps for Afforestation in the peripheral zones as green belt and its proper maintenance.
- iii. Maintaining of the roads.
- iv. Providing potable drinking water to the labour and first aid.
- v. Maintaining crèches as per the statutory provisions of the Mines Safety Rules.
- vi. Constructing explosive magazines with proper security provision.
- vii. Preventing indiscriminate quarrying other than the area earmarked for quarrying purposes within the Mining Zones.

18. In case the sub leaseholders are not operating the areas and keeping idle for more than 2 years without obtaining any prior permission from the Andhra Pradesh Mineral Development Corporation Limited, the Andhra Pradesh Mineral Development Corporation Limited may cancel the allotment and take possession of the area and allot to any eligible unit. The sub lease holder shall pay all levies payable to Government through Andhra Pradesh Mineral Development Corporation Limited including dead rent etc.,

19. The District Collector shall take all steps for smooth functioning of the Mining Zone.

The Director of Mines and Geology, Hyderabad is requested to take further necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

B. KRIPANANDAM
SECRETARY TO GOVERNMENT

To
The Director of Mines and Geology, Hyderabad.
The District Collector, Ranga Reddy District.
The Vice Chairman and Managing Director,
Andhra Pradesh Mineral Development Corporation Limited
The Commissioner, Printing, Publication and Stationary Department, Hyderabad.
(He is requested to publish the above orders in the next extra-ordinary issue of Gazette and send 100 copies to this department)

Copy to:

The Revenue Department, Secretariat buildings.
The Municipal Administration and Urban Development Department, Secretariat Buildings.
The Home (Printing) Department.
The Andhra Pradesh Pollution Control Board, Hyderabad.
The Assistant Director of Mines and Geology, Hyderabad.
The Mines Safety Department, Government of India, Hyderabad zone
The Survey and Land Records, Hyderabad.
Sri Padmanabha Rao, President,
A.P. Stone Crusher Owner's Association,
36, Road No.11, Film Nagar, Jubilee Hills,
Hyderabad - 500 033.
Sri K. Anjaneyulu, General Secretary,
A.P. State Stone Crusher Owner's Association,
1-1-380/A/20,
Gandhinagar, Hyderabad

SF/SC

// Forwarded .. By order //

B. Kripanandam
SECTION OFFICER
K.

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Mining Zones - Bandaraviryala Mining Zone, Hayathnagar Mandal, Ranga Reddy District - Shifting of quarries to Bandaraviryala Mining Zone - allotment of orders - issued.

INDUSTRIES AND COMMERCE (M.II) DEPARTMENT

G.O.Ms.No.138

Dated:07-6-2007

Read the following:

1. G.O.Rt.No.153, Industries & Commerce (M.II) Dept., dt.01-03-2002.
2. G.O.Ms.No.89, Industries & Commerce (M.II) Dept., dt.22-03-2006.
3. Director of Mines and Geology File No.15306/R7-1/2007.

ORDER:

In the reference 1st read above, orders were issued constituting committees in the Districts of Ranga Reddy District, Nalgonda, Medak and Chittoor to identify areas suitable for quarrying / crushing on the outskirts of City/Town for declaration as 'Mining Zone' to prevent problems to the inhabitants and prevent pollution. The Committee comprises of Collector / Joint Collector as Chairman, representative of Urban Development Authority, Assistant Director Survey & Land Records, Environmental Engineer, A.P. Pollution Control Board, nominee of Director Mines Safety, representative of A.P. Stone Crushers Owner's Association as members and Assistant Director of Mines & Geology is Member-Convenor. The intention of the Government for identification of areas to be declared as Mining Zones was basically to create exclusive sectors/blocks on the analogy of 'industrial zones' where activity other than quarrying / crushing will be prohibited and once an area is declared as Mining Zone no permission for any housing schemes will be sanctioned.

2. In the reference 2nd read above, orders were issued declaring the area over an extent of 670.29 acres in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District as 'Mining Zone' and allocated to the area to M/s Andhra Pradesh Mineral Development Corporation Limited for taking the responsibility of appointing qualified Mining Engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blasters so that the operations do not cause any hindrance by way of enormous sound pollution or dust emission. M/s Andhra Pradesh Mineral Development Corporation Limited shall sub-lease appropriate blocks to the allottees by following a preferential treatment to all such leases who are to be rehabilitated basis on the date of grant of lease i.e., the first grantee will have 1st preference in allocation of blocks.

3. Orders were also issued in the reference 2nd read above that 10% of the total area is to be reserved for Vaddea Societies in the interest of their welfare. Orders were also issued therein that the existing Stone Crushers shall be given 1st priority in allocation to the extent of material required to them for sustenance of the Stone Crushing Industry within the radius of about 50 Km or as may be decided in case to case by the Director of Mines and Geology, Hyderabad, 'after prior approval of Government'.

4. In the reference 3rd read above, the Director of Mines and Geology has submitted that the area under mining zone over an extent of 670.29 acres in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District has been surveyed by a team of surveyors engaged by M/s Andhra Pradesh Mineral Development Corporation Limited to make plot for allotment to various existing leaseholders to be rehabilitated, revealed that the area represents a totality.

[P.T.O.]

undulating terrain, topographically composed of hillocks, uneven land (not leveled) and valleys juxtaposed without a particular proposition / pattern i.e. the area is having granite deposits suitable for quarrying / crushing scattered with uneven land and low lying areas. Due to the unequal distribution of the granite deposits, it is not possible for individual allotment of plots to the persons / firms to be rehabilitated in the mining zone, because the individual allotment will result in having some plots over the hillocks, on the slopes and on the ground (sub-surface deposits) creating an anomaly among the allottees / stakeholders on the side and once the quarry operations commence, due to indiscriminate operations and blasting done by each stakeholder may jeopardize the actual concept of mining zones.

5. Therefore, the Director of Mines and Geology has submitted that to have proper justification in allotment of plots to the stakeholders and for the smooth functioning of the mining zone, it is proposed to allocate the area by M/s Andhra Pradesh Mineral Development Corporation Limited, by following the concept of 'Centralized quarrying'. Under this system, the mineral bearing area falling within the mining zone will be properly assessed and formed into blocks. These blocks will be allocated to a group of stakeholders, who in turn will identify phases within the mineral bearing block to conduct blasting by using latest techniques for scientific exploitation of the deposit. Similarly, the group of stakeholders of a particular mineral bearing block will be allocated place near to the block for establishment of stone crushing units. By following this system, the blasting operations will be to a large extent confined to certain fixed locations.

6. The quarry/crushers' owners having convinced for the concept decided to form into one or more company(s) and these companies will enter into a joint venture agreement with M/s Andhra Pradesh Mineral Development Corporation Limited and come into being a new company to be referred as "Joint Venture Company". This Joint Venture Company will work on the similar lines of Andhra Phosphates Private Limited, wherein the Chairman is Vice Chairman & Managing Director of Andhra Pradesh Mineral Development Corporation Limited and the Managing Director is the person elected one among the stakeholders and there will be equal proportion of Board of Directors both from the Corporation and the company formed by the stakeholders for a tenure of two years on rotation basis. Though, this company will be headed by the Vice Chairman & Managing Director of the Corporation but functions solely on the decisions taken by the stakeholders among themselves in the best interest of the stone crushing industry.

7. The Joint Venture Company will plan for the quarry operations after proper assessment of the mineral bearing area within the place earmarked as mineral bearing block at their expenses, call for tenders from the reputed firms having expertise in the mining field for production of raw material to the crushing units as per the requirements by each unit. The Joint Venture Company will bear all the expenses for development of the quarry, loading of raw material to the vehicles of individual stakeholders. However, the other site services like development of layout, laying of internal roads and maintenance, sprinkling of water for dust control, taking steps for afforestation in the peripheral zones as 'green belt' and its proper maintenance, providing potable drinking water to the labour and first aid, maintenance of canteens as per the statutory provisions of the Mine Safety Rules, construction of explosives magazine with proper security provision, prevention of indiscriminate quarrying other than the area earmarked for quarrying purpose within the mining zones and appointment of qualified mining engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blasters will be undertaken by M/s Andhra Pradesh Mineral Development Corporation Limited.

8. Thirty six applicants have formed themselves into a Company by name M/s Bahdaraviryala Crushers & Mining Zone Limited having registered office at

[Contd...3]

Door No.8-3-972/A (New MCH No.972/A), First Floor, Opp. Reliance Communication, Srinagar Colony, Hyderabad. They have submitted a consent letter signed by the proposed allottees requesting for allotment of quarry area in the Mining Zone to M/s Bandaraviryala Crushers & Mining Zone Limited, which will enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.

9. Names of these 36 members of this company i.e. M/s Bandaraviryala Crushers and Mining Zone limited are listed below:

- 1) Sri K.Anjaneyulu
- 2) Sri M.A.Nayeem
- 3) Sri D.Shankar
- 4) Sri S.Bashir
- 5) Sri K.Chandramouli
- 6) M/s Road Metal Industry
- 7) M/s Kumar Crushers
- 8) M/s A.K.Metal Industries
- 9) Sri P.Srinivas
- 10) Sri V.Ramji
- 11) M/s Jayalaxmi Stone Crushers
- 12) M/s Kanaka Durga Stone Crushers (Sri M.Gopal Kishan)
- 13) M/s Kanada Durga Metal Industries (Sri M.C.Ramana)
- 14) M/s Marsian Stone Crushers
- 15) M/s Sri Laxmi Narasimha Metal Industries
- 16) M/s Sai Rohit Metal Industries
- 17) M/s Vasavi Stone Crushers & M/s Vengamamba Associates
- 18) M/s Uday Stone Crusher
- 19) Sri B.Shailendra
- 20) Sri K.Dayanand
- 21) M/s Engineers Syndicate
- 22) Sri M.Kondaiah Chowdary
- 23) M/s Super Metal Industry
- 24) Sri P.Chinna Rao
- 25) Sri SSurender reddy M/s Shona Engg.
- 26) M/s Venus Stone Crusher
- 27) M/s AMR Projects Private Limited
- 28) M/s Sri Sai Crushers
- 29) M/s Sai Kiran Metal Industry
- 30) Sri P.Balraj
- 31) M/s Padmavathi Metal Industry
- 32) M/s Larsen & Tourbo Limited
- 33) M/s Srinivasa Metal Industries
- 34) Sri B.Muthyam Reddy
- 35) M/s Vijaya Metal Industry
- 36) M/s Ram Reddy Metal Industry

10. Another Company by name M/s Bandaraviryala East Mining Company having Registered Office at Plot No.13-4, Vanastali Hills, Vanasthalipuram, Hyderabad - 500070 has been formed with the three existing lease holders and another two applicants as follows:

- 1) Sri S.A.Subhani, Existing leaseholder
- 2) Sri R.Jagdish, Existing leaseholder
- 3) Sri S.A.Rahman, Existing leaseholder
- 4) Sri K.Ashok Kumar, Person displaced in view of Supreme Court judgement.
- 5) Sri K.Narsing Rao, Person displaced in view of Supreme Court Judgement.

[P.T.O]

11. In the reference 3rd read above, the Director of Mines and Geology has finally requested the Government that

- 1) the 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, as at para 9 above, may be allotted 360 acres as quarrying area with the condition that they will enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 2) Since Sarvasi S.A.Subhani, R.Jagdish and S.A.Rahman are three existing leaseholders having leases in the same area, Bandaraviryala, these leases may be ordered to be amalgamated into Bandaraviryala Mining Zone. The above five applicants as at para 10 above may be granted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience. These five people will be allotted 50 acres in the name of M/s Bandaraviryala East Mining Company with a condition that they enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 3) In the 150 acres of non-mineral bearing area, each of the applicants may be allotted 3.65 acres for establishment of their crusher units.
- 4) One lease holder, namely M/s Venkata Raghava Building Materials who has ten hectares did not file any option. Hence, action may be taken for cancellation of the lease if the company is now willing to come forward for amalgamation.

12. The Director of Mines and Geology has therefore requested the Government to accord necessary allotment orders as proposed above so that M/s Andhra Pradesh Mineral Development Corporation Limited will enter into an agreement with the companies being formed by the allottees and come into being a joint venture so as to initiate the process of shifting of the quarries / crushing units to Mining Zone in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District.

13. The matter has been examined by Government in detail and accord approval as follows:-

- 1) The 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, mentioned as at para 9 above, are hereby allotted 360 acres as quarrying area with the condition that they will enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 2) The 5 applicants of M/s Bandaraviryala East Mining Company mentioned as at para 10 above, are hereby allotted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience, with a condition that they enter into an agreement with Andhra Pradesh Mineral Development Corporation Limited to form a Joint Venture Company.
- 3) 3.65 acres of land in the 150 acres of non-mineral bearing area is hereby allotted to each of the applicant for establishment of their Crusher Units.

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M/s Venkata Raghava Building Materials who has ten hectares in the Mining Zone area did not file any option. Hence, permission is hereby accorded to the Director of Mines and Geology for cancellation of the lease duly following the procedure, if he is not willing to come forward for amalgamation.

14. The Director of Mines and Geology, Hyderabad, shall take necessary action in the matter.

[BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH]

Y. SRILAKSHMI,
SECRETARY TO GOVERNMENT.

To

- ✓ The Director of Mines and Geology, Hyderabad.
- The Vice Chairman & Managing Director,
Andhra Pradesh Mineral Development Corporation Limited,
Ameerpet, Hyderabad.
- The District Collector, Ranga Reddy District.

Copy to:

- The Revenue Department.
- The Municipal Administration & Urban Development Department.
- M/s Bandaraviryala Crushers and Mining Zone Ltd.,
Regd. Off: Dr.No.8-3-972/A (New MCH No.972/A),
First Floor, Opp. Reliance Communication,
Srinagar Colony, Hyderabad.

M/s Bandaraviryala East Mining Company,
Regd. Off: Plot No.134, Vanastali Hills,
Vanasthalipuram,
Hyderabad.

Sf/Sc

// FORWARDED :: BY ORDER //

Dr. Danish
SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Mines & Quarries - Mining Zone - Bandaraviryala Mining Zone, Hayathnagar Mandal, Ranga Reddy District - Shifting of quarries to Bandaraviryala Mining Zone - allotment of area - allotment of individual leases - Orders - Issued.

INDUSTRIES AND COMMERCE (MINES.II) DEPARTMENT

G.O.Ms.No.294

Dated:14-11-2007

Read the following:

1. G.O.Ms.No.89, Ind. & Com. (M.II) Dept., dt.22-03-2006.
2. G.O.Ms.No.138, Ind. & Com. (M.II) Dept., dt.07-06-2007.
3. Representation of M/s Bandaraviryala East Mining Company, dated:17-09-2007.
4. Representation of the Secretary, Hyderabad Stone Crusher Owners Association, Hyderabad, dt.12-09-2007.
5. Director of Mines & Geology, Hyderabad, Note dt.24-10-2007.

ORDER:

In the reference 1st read above, orders were issued declaring the area over an extent of 670.29 acres in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District as 'Mining Zone' and allocated the area to M/s Andhra Pradesh Mineral Development Corporation Limited for taking the responsibility of appointing qualified Mining Engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blasters so that the operations do not cause any hindrance by way of enormous sound pollution or dust emission. M/s Andhra Pradesh Mineral Development Corporation Limited, shall sub-lease appropriate blocks to the allottees by following a preferential treatment to all such leaseholders who are to be rehabilitated basis on the date of grant of lease i.e. the first grantee will have 1st preference in allocation of blocks. Orders were also issued in the above G.O. that 10% of the total area is to be reserved for Vaddera Societies in the interest of their welfare. Orders were also issued therein that the existing Stone Crushers shall be given 1st priority in allocation to the extent of material required to them for sustenance of the Stone Crushing Industry within the radius of about 50 Km. or as may be decided in case to case by the Director of Mines & Geology, Hyderabad, after prior approval of Government.

2. Subsequently orders were issued in the reference 2nd read above wherein totally two independent groups were formed, in the notified area, one group i.e. M/s Bandaraviryala Crushers and Mining Zone Limited consisting of 36 members and another group i.e. M/s Bandaraviryala East Mining Company consisting of 5 members apart from allotment of 10% of the area to veddera community. In the above said G.O., Government accord approval as follows:

- 1) The 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, are allotted 360 acres as quarrying area with the condition that they will enter into an agreement with APMDC to form a Joint Venture Company.

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- 2) The 5 applicants of M/s Bandaraviryala East Mining Company are allotted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience, with a condition that they enter into an agreement with APMDC to form Joint Venture Company.
- 3) 3.65 acres of land in the 150 acres of non-mineral bearing area was allotted to each of the applicant for establishment of their crusher units.
- 4) M/s Venkata Raghava Building Materials who has ten hectares in the Mining Zone area did not file any option. Hence, permission was accorded to the DMG for cancellation of the lease duly following the procedure; If he is not willing to come forward for amalgamation.

3. Through the reference 3rd and 4th read above Government have received representation from M/s Bandaraviryala East Mining Company and from the Secretary, Hyderabad Stone Crusher Owners Association, wherein they alleged that there is delay on part of the Andhra Pradesh Mineral Development Corporation Limited in entering into agreement. M/s Bandaraviryala East Mining Company has requested for early commencement of quarrying operations either under Joint Venture with Andhra Pradesh Mineral Development Corporation Limited or through individual allotments to their company of 5 members. The Secretary, Hyderabad Stone Crusher Owners Association, has also requested to allot the quarries individually.

4. The matter has been examined by Government in detail in consultation with the Vice-Chairman & Managing Director, Andhra Pradesh Mineral Development Corporation Limited and the Director of Mines & Geology, Hyderabad, and decided to consider to allot individual leases to these displaced quarry owners as requested in the representations 3rd and 4th read above with certain conditions, in modification of the orders issued in the references 1st and 2nd read above.

5. Accordingly, Government in partial modification of the orders issued in the references 1st and 2nd read above, hereby order to allot Individual leases for Stone and Metal in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), R.R.District to the displaced quarry owners as requested in the representations 3rd and 4th read above with the following conditions:

- a) Sprinkling of water for dust control during crushing operations.
- b) Taking steps for afforestation in the peripheral zones as green belt and its proper maintenance.
- c) The allottees shall pay and maintain internal roads for transportation from quarry to crushing units and in between the quarries-/ crushers at their own cost.
- d) Providing potable drinking water to the labour and first aid.

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- 6)
- w) Maintaining creches as per the statutory provisions of the Mines Safety Rules.
 - f) Constructing explosive magazines with proper security provision.
 - g) Preventing indiscriminate quarrying other than the area earmarked for quarrying purposes within the Mining Zones.
 - h) The allottees shall apply within (15) days from this order for grant of quarry lease before the authority as per rule along with an affidavit on shifting of the existing quarrying / crushing unit, obtain grant orders and execute the lease deed as per the existing provisions.
 - i) The allottees of each block shall conduct joint quarrying initially to have an approach for accessibility to all individual quarry leases by way of three trench / channels with a width of 50 mts., one along and two across the blocks. The raw material during the joint quarrying shall be shared by all allottees as per their requirement irrespective of the location of quarrying. The trenching prices which provide road to all individual quarries be completed within 3 years from the date of execution of lease deeds. From 4th year onwards, no transport permits will be issued based on joint quarrying.
 - j) The allottees shall obtain necessary explosive licence from the competent authority before commencement of blasting operations, conduct quarry operations by using latest explosive devices to reduce the effect of sound and vibration due to blasting.
 - k) The allottees shall shift the existing crushing units to the mining zone within 3 months period from the date of this order.
 - l) A committee consisting of allottees of each block under the supervision of ZJDMG, Hyderabad, shall take further action on the allotment of individual quarry plots @ 10.00 acres each by adopting a suitable method.
 - m) The allottees shall follow the norms and conditions as laid down under APMMC Rules, 1966.
 - n) The allottees in one block should not cause any hindrance to other block leaseholder and maintain atmosphere for smooth quarrying by adopting procedure like maintaining common blasting timings, developing green belts, setting up sprinkling tools for settling dust etc.
 - o) The allottees shall appoint qualified Mines Manager and other technicians under whose control the quarry operations be taken up as per the norms laid down under mines safety rules.
 - p) The allottees shall acquire / negotiate with the pattadars for the pattalands falling as binded (within) Sy.No.268 of Bandaraviryala to have area of 3.65 acres each for establishment of stone crushing units.

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q) When the operations are in upper flanks using explosives, the quarry operators at the lower flanks must be evicted until the explosives are charged and only after charging is over they should be allowed to operate, keeping in view of the safety precautions.

6. The Director of Mines & Geology, Hyderabad, is informed that the allotment of individual leases ordered at para 5 above is also subject to obtaining all clearances from the competent authorities concerned and further subject to satisfying all other applicable Acts & Rules.

7. The Director of Mines & Geology, Hyderabad and the Vice-Chairman and Managing Director, A.P. Mineral Development Corporation Limited, shall take necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Y.SRILAKSHMI
SECRETARY TO GOVERNMENT

To
The Director of Mines & Geology, Hyderabad.
The Vice Chairman & Managing Director,
Andhra Pradesh Mineral Development Corpn.Ltd.,
Amecrpet, Hyderabad.
The District Collector, Ranga Reddy District.

Copy to:

The Revenue Department.
The MA & UD Department.
M/s Bandaravryala Crushers and Mining Zone Ltd.,
Regd.Off: Dr.No.8-3-972/A (New MCH No.972/A)
First Floor, Opp. Reliance Communication,
Srinagar Colony, Hyderabad.
M/s Bandaravryala East Mining Company,
Regd.Off: Plot No.134, Vanastali Hills,
Vanasthalipuram, Hyderabad.
The Secretary,
Hyderabad Stone Crusher Owners Association,
8-3-972/A, 1st floor, Opp. Bellance Communications,
Srinagar Colony, Hyderabad - 73.

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**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

MINES & QUARRIES - Mining Zone - Bandaraviryala Mining Zone, Hayathnagar Mandal, Ranga Reddy District - Shifting of quarries to Bandaraviryala Mining Zone - Allotment of area - Allotment of individual leases - Orders - Issued further modification - Orders - Issued.

INDUSTRIES AND COMMERCE (M.II) DEPARTMENT

G.O.Ms.No.349,

Dated: 15-12-2007

Read the following:

1. G.O.Ms.No.89, Ind. & Com. (M.II) Dept., dt.22-03-2006.
2. G.O.Ms.No.138, Ind. & Com. (M.II) Dept., dt.07-06-2007.
3. Representation of M/s. Bandaraviryala East Mining Company, dated:17-09-2007.
4. Representation of the Secretary, Hyderabad Stone Crusher Owners Association, Hyderabad, dt.12-09-2007.
5. Director of Mines & Geology, Hyderabad, Note dt.24-10-2007.
6. G.O.Ms.No.294, Ind. & Com.(M.II) Dept., dated:14-11-2007.
7. Director of Mines & Geology, Hyderabad, Note dt.28-11-2007.

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ORDER:

In the reference 1st read above, orders were issued declaring the area over an extent of 670.29 acres in Sy.No.268 of Bandaraviryala (V), Hayathnagar (M), Ranga Reddy District as 'Mining Zone' and allocated the area to M/s Andhra Pradesh Mineral Development Corporation Limited for taking the responsibility of appointing qualified Mining Engineers on consultancy basis to supervise the works for systematic and scientific operations by providing qualified blasters so that the operations do not cause any hindrance by way of enormous sound pollution or dust emission. M/s Andhra Pradesh Mineral Development Corporation Limited shall sub-lease appropriate blocks to the allottees by following a preferential treatment to all such lease holders who are to be rehabilitated basing on the date of grant of lease i.e. the first grantee will have 1st preference in allocation of blocks. Orders were also issued in the said G.O that 10% of the total area is to be reserved for Vaddera Societies in the interest of their welfare. Orders were also issued therein that the existing Stone Crushers shall be given 1st priority in allocation to the extent of material required to them for sustenance of the Stone Crushing Industry within the radius of about 50 Km or as may be decided in case to case by the Director of Mines & Geology, Hyderabad, after prior approval of Government. Subsequently orders were issued in the reference 2nd read above whereby totally two independent groups were formed in the notified area, one group i.e. M/s Bandaraviryala Crushers and Mining Zone Limited consisting of 36 members and another group i.e. M/s Bandaraviryala East Mining Company consisting of 5 members apart from allotment of 10% of the area to Vaddera community. Government have also accorded approval vide reference 2nd read above which as follows:

- i) The 36 applicants of M/s Bandaraviryala Crushers and Mining Zone Limited, are allotted 360 acres as quarrying area with the condition that they will enter into an agreement with A.P. Mineral Development Corporation Limited to form a Joint Venture Company.
- ii) The 5 applicants of M/s Bandaraviryala East Mining Company are allotted 50 acres in the same area where their quarry leases were existing, as per their request and for administrative convenience, with a condition that they enter into an agreement with A.P. Mineral Development Corporation Limited to form Joint Venture Company.

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- iii) 3.65 acres of land in the 150 acres of non-mineral bearing area was allotted to each of the applicant for establishment of their crusher units.
- iv) M/s Venkata Raghava Building Materials who has ten (10) hectares in the Mining Zone area did not file any option. Hence, permission was accorded to the Director of Mines and Geology for cancellation of the lease duly following the procedure, if he is not willing to come forward for amalgamation.

3. In the reference 3rd and 4th read above Government have received representation from M/s Bandaravryala East Mining Company and from the Secretary, Hyderabad Stone Crusher Owners' Association, wherein they alleged that there is a delay on part of the Andhra Pradesh Mineral Development Corporation Limited in entering into an agreement. M/s Bandaravryala East Mining Company has requested for early commencement of quarrying operations either under Joint Venture with Andhra Pradesh Mineral Development Corporation Limited or through individual allotments to their company of 5 members. The Secretary, Hyderabad Stone Crusher Owners Association, has also requested to allot the quarries individually.

4. After examining the matter in detail in consultation with the Vice-Chairman & Managing Director, Andhra Pradesh Mineral Development Corporation Limited and the Director of Mines & Geology, Hyderabad, Government in partial modification of the orders issued in the references 1st and 2nd read above, issued orders in the reference 6th read above allotting individual leases for Stone and Metal in Sy.No.268 of Bandaravryala (V), Hayathnagar (M), Ranga Reddy District to the displaced quarry owners as requested in the representations 3rd and 4th read above with certain conditions.

6. At this stage through the reference 7th read above the Director of Mines & Geology, Hyderabad has brought to the notice of Government that M/s Larson and Toubro Limited is having (3) quarry leases for stone metal and established (2) stone crushing units in Thimmalpally (V) and Jawaharnagar Villages of Keesara and Shameerpet Mandals, Ranga Reddy District. The Director of Mines and Geology has further stated that M/s Larson and Toubro Limited applied for shifting of their unit from Thimmalpally Village to the Mining Zone at Bandaravryala. Subsequently, M/s Larson & Toubro informed that in order to attend some urgent assignment, the said unit of Thimmalpally has been temporarily shifted to Thadipatri, Anantapur District and that M/s Balaji Stone Metal Industries represented for allotment of lease in lieu of the allotment to M/s Larson and Toubro Limited, as they were holding a quarry lease for stone and metal and established a stone crushing unit in Sy.No.37 of Gopanpally Village, Serilingampally (M), Ranga Reddy District. The Director of Mines and Geology has also stated that the Assistant Director of Mines and Geology, furnished his remarks for consideration of allotment of lease to M/s Balaji Stone Metal Industries by duly cancelling the allotment earlier made to M/s Larson and Toubro Limited. In view of the above the Director of Mines and Geology has requested that the allotment may be considered in favour of M/s Balaji Stone Metal Industries.

7. Regarding allotment of lease to M/s Vengamamba Associates & M/s Vasavi Stone Crusher as a single unit in G.O.Ms No.138, Ind. & Com. (M.II) Dept. dt.07.06.2007, the Director of Mines and Geology in the reference 7th read above, has stated that the Assistant Director of Mines and Geology, Hyderabad, reported that both M/s Vengamamba Associates and M/s Vasavi Stone Crushers are holding two separate quarry leases, explosive license etc., and recommended for consideration for separate allotment in the Mining Zone instead as a single unit. Therefore, the Director of Mines and Geology has requested to consider the allotment of lease to M/s Vasavi Stone Crusher only in Mining Zone at Sy.No.268 of Bandaravryala (V) and the allotment to M/s Vengamamba Associates may be considered in Mining Zones under declaration elsewhere:

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8. The Director of Mines and Geology has requested the Government to extend the (15) days time specified in the G.O. 6th read above to the allottees for filing applications before the competent authority from the date of modifications / amendment issued.

9. The matter has been examined by Government in detail and accordingly, in partial modification of the orders issued in the references 1st, 2nd and 6th read above, Government hereby issue the following orders:-

- a) A quarry lease is hereby allotted in favour of M/s Balaji Stone Metal Industries by duly canceling the allotment earlier made to M/s Larson and Toubro Limited in G.O.Ms.No.138, Ind. & Com. (M.II) Dept., dt.07-06-2007, as the latter firm shifted their stone crushing unit on their own to Thadipatri, Anantapur District to attend to urgent work assigned to them.
- b) a quarry lease is hereby allotted in favour of M/s Vasavi Crusher only in Mining Zone at Sy.No.268 of Bandaraviryala (V) duly canceling the lease allotted earlier in favour of M/s Vasavi Stone Crushers & M/s Vengamamba Associates, who were considered together as a single unit in G.O.Ms.No.138, Ind. & Com. (M.II) Dept., and the case of M/s Vengamamba Associates for allotment of a lease will be considered in the proposed Mining Zones to be declared elsewhere.
- c) The new allottees referred to in (a) and (b) above shall apply within 15 days from the date of this order for grant of quarry lease before the authorities as per rules along with an affidavit of undertaking on shifting of the existing quarrying/ crushing unit, obtain grant orders and execute the lease deed as per the existing provisions.

10. In view of the above modifications now ordered, the following shall be the latest list of allottees in Mining Zone at Bandaraviryala.

- a) M/s Bandaraviryala East Mining Company
 - 1) Sri S.M.Subhani, Existing lease holder
 - 2) Sri R.Jagadeesh Kumar, Existing lease holder
 - 3) Sri S.A.Rahaman, Existing lease holder
 - 4) Sri K.Narsinga Rao
 - 5) Sri K.Ashok Kumar
- b) M/s Bandaraviryala Crushers and Mining Zone Limited
 - 1) Sri K.Anjaneyulu
 - 2) Sri M.A.Nayeem
 - 3) Sri D.Shankar
 - 4) Sri D.Bashir
 - 5) Sri K.Chandramouli
 - 6) M/s Road Metal Industry
 - 7) M/s Kumar Crushers
 - 8) M/s A.K.Metal Industries
 - 9) Sri P.Srinivas
 - 10) Sri V.Ramji
 - 11) M/s Jayalaxmi Stone Crushers
 - 12) M/s Kanaka Durga Stone Crushers (Sri M.Gopal Kishan)
 - 13) M/s Kanaka Durga Metal Industries (Sri M.C.Ramana)
 - 14) M/s Marsian Stone Crusher
 - 15) M/s Sri Laxmi Narasimha Metal Industries
 - 16) M/s Sai Rohit Metal Industries

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- 17) M/s Vasavi Stone Crusher
- 18) M/s Uday Stone Crusher
- 19) Sri B. Shalendra
- 20) Sri K. Dayanand
- 21) M/s Engineers Syndicate
- 22) Sri M. Kondalah Chowdary
- 23) M/s Super Metal Industry
- 24) Sri P. Chinna Rao
- 25) Sri S. Surender Reddy, M/s. Shona Engineers
- 26) M/s Venus Stone Crusher
- 27) M/s A.M.R. Projects Private Limited
- 28) M/s Sri Sai Crushers
- 29) M/s Sai Kiran Metal Industry
- 30) M/s Sri P. Balraj, M/s Sai Baba Metal Industry
- 31) M/s Padmavathi Metal Industry
- 32) M/s Bajaji Stone Metal Industries
- 33) M/s Srihivasa Metal Industries
- 34) M/s Sri B. Muthyam Reddy
- 35) M/s Vijaya Metal Industry
- 36) M/s Rami Reddy Metal Industry

11. The Director of Mines & Geology, Hyderabad, shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Y. SRILAKSHMI
SECRETARY TO GOVERNMENT

- To
The Director of Mines & Geology, Hyderabad.
- Copy to:
- The Vice-Chairman & Managing Director,
A.P. Mineral Development Corporation Limited,
Ameerpet, Hyderabad.
 - The District Collector, Rangareddy District.
 - The Revenue Department, Rangareddy District.
 - The Municipal Administration & Urban Development Department,
M/s Bandaravryala Crushers and Mining Zone Ltd,
Regd. Off: Dr.No:8-3-972/A (New MCH No.972/A)
First Floor, Opp. Reliance Communication,
Srinagar Colony, Hyderabad.
 - M/s Bandaravryala East Mining Company,
Regd. Off: Plot No:134, Vanasthali Hills, Allam, Rangareddy District,
Vanasthali Puram, Hyderabad.
 - The Secretary,
Hyderabad Stone Crusher Owners Association,
8-3-972/A, 1st Floor, Opp. Reliance Communications,
Srinagar Colony, Hyderabad - 73.

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[Signature]
SECTION OFFICER

**GOVERNMENT OF TELANGANA
ABSTRACT**

RULES - Mines & Quarries - The Telangana State Minor Mineral Concession Rules, 1966
- Certain amendments - Notification - Issued.

INDUSTRIES AND COMMERCE (MINES-I) DEPARTMENT

G.O.Ms.No. 48

Dated: 26-07-2017
Read the following:

1. G.O.Ms.No.1172, Industries (B-1) Dept., dated 04-09-1967.
2. G.O.Ms.No.22, Industries Dept., dated 25-01-1968.
3. G.O.Ms.No.226, Ind. & Com. Dept. dated 25-03-1977.
4. G.O.Ms.No.55, Ind. & Com. (M.I) Dept. dated 26-08-2015.
5. G.O.Ms.No.15, Ind. & Com. (M.I) Dept., dated 16.03.2016
6. G.O.Ms.No.37, Ind. & Com. (M.I) Dept. dated 26-07-2016.
7. From the Director of Mines & Geology, Hyderabad
File No. 4249/P/2015, dated 02.12.2016 & 22.03.2017

ORDER:

In the reference 7th read above, the Director of Mines and Geology, Hyderabad proposed certain amendments to the Telangana State Minor Mineral Concession Rules, 1966 on the processing of prospecting license applications for (31) minerals notified by the Central Government as minor minerals to be regulated by State Governments, adoption of the concept of quarry plan and feasibility report for existing minor minerals in order to comply with the notifications issued by the Ministry of Environment, Forest and Climate Change, Government of India, facilitating issuance of Environment Clearance both at the State Level and the District Level Environment Impact Assessment Authority basing on the extent i.e. > 5 Ha and > 25 Ha and upto 5 Ha and 25.00 Ha for a single quarry lease or leases in cluster respectively vide S.O.141 (E), dt:15.01.2016, S.O.190 (E), dt:20.01.2016 and S.O.2269(E), dated 01.07.2016.

2. The Government, after careful consideration of the matter and as per the powers delegated under Section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No.67 of 1957) in continuation to the amendments issued vide reference 5th read above and in supersession of the amendments issued vide reference 6th read above, hereby amend the Telangana State Minor Mineral Concession Rules, 1966.

3. Accordingly, the following Notification will be published in an Extraordinary Issue of Telangana State Gazette dated the 26th July, 2017.

NOTIFICATION

In exercise of the powers conferred by Sub-section 1 of Section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), the Governor of Telangana hereby issues the following amendments to the Telangana State Minor Mineral Concession Rules, 1966.

AMENDMENTS

In the said rules,

(1) In Rule-4, after clause (f), the following clause shall be added, namely:

(g) "Lessee" when used in relation to a quarry, means any person, society registered under the Co-operative Societies Act, 1964, Partnership firm or a firm registered under Companies Act to whom a lease is granted under these Rules.

(h)(i) "Quarry" means any excavation where any operation is being carried to dug out or extract from a mass of rock by cutting, blasting and it include boreholes, shafts, all open cast workings, all audits, safety structures, all transportation means, any

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premises for time being used for depositing mine wastes, processing units and other allied activities.

(ii) "Quarry Lease" means a precise area granted under lease for the purpose of undertaking quarrying operations for winning minerals.

(i) (i) "Quarry Plan" means a plan prepared under Rule 7-A and scrutinized by the Deputy Director of Mines and Geology on the arrangement for conduct of quarrying in the precise area granted under quarry lease for minerals other than Gravel, Ordinary Earth, Rehmatti, Morrur, Shingle, Chalcedony Pebbles and Gypsum.

(ii) "Feasibility Report" means a report prepared under Rule 7-A provisions and scrutinized by Deputy Director of Mines and Geology for the extraction of Gravel, Ordinary Earth, Rehmatti, Morrur, Shingle, Chalcedony Pebbles and Gypsum.

(iii) "Quarry Closure" means steps taken for reclamation, rehabilitation measures in respect of a quarry or part thereof after cessation of quarrying or processing operations in a quarry or part thereof.

(j) "Recognized Qualified Person" means a person or an agency granted recognition by the Director of Mines and Geology or Indian Bureau of Mines accredited person or consultancy to prepare Quarry Plan.

2) For rule-5, the following shall be substituted, namely:-

"5. No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules".

3) For Rule-7, the following shall be substituted, namely:-

"7. Preparation of plans and demarcation of the leased area:- When an application for grant of quarry lease is filed over any area, arrangement shall be made by the Assistant Director to take-up survey and demarcation of the applied area for preparation of a quarry sketch.

The boundaries of surveyed and demarcated area referred to as 'precise area' proposed for any lease shall be with geo-coordinates having geo-referencing of three permanent reference points for later identification of the area. The surveyed and demarcated sketch shall reflect the entire geo-coordinates alongwith reference datum.

After the grant and execution of lease deed, the lease holder shall erect boundary pillars on the geo-referenced points marked on ground during survey of the area and as per the surveyed and demarcated sketch at his own expense in the manner prescribed below:

- (i) Distances between successive pillars shall not exceed 20 Mts around the licensed/leased area.
- (ii) The grantee shall make a bore hole of 4½ inch diameter atleast upto a depth of 15 Mts and fill with RCC as permanent pillars.

The Assistant Director alongwith Surveyor shall inspect the granted and executed area within 30 days from the date of execution of lease deed. The Surveyor shall verify and confirm that the boundary pillars erected by the lessee are as per the geo-coordinates of the area shown in the executed sketch enclosed to the lease deed.

A) Quarry Plan: The Quarry Plan is a document which prescribes the methodology for conduct of operations for extraction of minerals. Every lease holder shall invariably carry out operations as per the Quarry Plan.

The system of preparation, self certification, scrutiny and monitoring of quarrying operations shall be in accordance with the Quarry Plan. It is applicable both for open cast and underground quarry leases for (31) minerals, Granite and Marble and existing minor minerals except Gravel, Ordinary Earth, Rehmatti, Morrur, Shingle, Chalcedony Pebbles and Gypsum.

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Provided that in case of Gravel, Ordinary Earth, Rehmatti, Morrur, Shingle, Chalcedony Pebbles and Gypsum there shall be a self certified Feasibility Report duly mentioning the mineable quantities to be extracted from the precise area, adoption of safety measures during operations alongwith quarry pit reclamation Plan.

B) Quarry Plan or feasibility report a pre-requisite for quarry operations:-

Quarry Plan or feasibility report is a pre-requisite for systematic and scientific development of mineral deposits of open cast and underground quarries. The quarry operations shall be undertaken in accordance with the self certified Quarry Plan or feasibility report prepared by Recognized Qualified Person (RQP) duly scrutinized by the Deputy Director of Mines and Geology concerned.

Open Cast Quarrying:

(i) For systematic and scientific development of mineral deposits, open cast quarry operations shall be undertaken in accordance with the Quarry Plan or feasibility report prepared by Recognized Qualified Person (RQP) duly scrutinized by the Deputy Director of Mines & Geology.

(ii) The quarry lease holders, commenced operations before commencement of these rules without Quarry Plan or feasibility report, shall submit a self certified Quarry Plan or feasibility report within six months from the date of commencement of these rules to the Deputy Director of Mines and Geology for its scrutiny.

Provided that if a lease holder fails to submit a self certified Quarry Plan or feasibility report within six months as per sub rule (ii) for the reasons beyond his/her control, shall submit the same within further period of six months alongwith an amount equivalent to one year dead rent as penal fee in head of account 0835-102-81.

Provided further that if any lease holder fails to submit a self certified Quarry Plan or feasibility report within the extended period of six months, such quarry lease shall be determined by the granting authority.

(iii) If the quarry operations are not carried out in accordance with the self certified Quarry Plan or feasibility report as the case may be, the Deputy Director on report from the Assistant Director shall issue orders for suspension of quarry operations in the entire lease area or part thereof.

(iv) On compliance of rectifications by the lease holders and report by the Assistant Director, the Deputy Director shall revoke the suspension orders and restore the quarry operations.

(v) The overburden and waste material generated during quarry operations shall not be allowed to be mixed with non-saleable or sub-grade minerals/ores and it shall be stacked separately.

(vi) The modifications to self certified Quarry Plan or feasibility report during the operation of a quarry lease shall require prior scrutiny of Deputy Director concerned.

Underground Quarry Operations:

Though not very often, the minor minerals occur underground, but in case of such occurrences, the operations shall be:

- a) Carried out to achieve optimum mineral recovery.
- b) Planned in accordance with method of stopping with due consideration to the geology and geo-mechanical properties of mineral with reference to the adjoining rock formation.
- c) The size of development of openings, blocks and pillars shall remain stable during the development and stopping stages.

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- d) The stopping material shall not cause any disturbance to the surface.
- e) The sub-grade minerals shall be brought to the surface and stacked separately instead of leaving underground.

Eligibility Criteria for preparation of Quarry Plan or feasibility report:

Mining Engineers and Geologists registered with the Department of Mines and Geology and having the following educational qualification are eligible for preparation of Quarry Plan or feasibility report and may also carry out modifications of the existing Quarry Plan or feasibility report.

A degree in Mining Engineering or post-graduate degree in Geology awarded by a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, including any institution recognized by the University Grants Commission established under Section 4 of the University Grants Commission Act, 1956 or any equivalent qualification granted by any University or Institution outside India with professional experience of five years of working in a supervisory capacity in the field of mining or mineral administration after obtaining a degree or qualification required.

Model Quarry Plan or feasibility report:

The Quarry Plan or feasibility report shall be prepared broadly following the model format given in Form-W or Feasibility Report covering broad Geological and quarry aspects as the case may be. The Quarry Plan or Feasibility Report as the case may be, shall be certified by the lessee/applicant in Form-W(A).

The Recognized Qualified Person shall upload the Quarry Plan or feasibility report in Mines & Geology Department website alongwith certificates in Form-W(A) & W(B)(RQP Certificate) and also submit hard copy to the Deputy Directors concerned, with a treasury challan of Rs.5000/- (Rupees Five Thousand Only) towards non-refundable amount to be paid in Head of Account 0853-102-81-Other Receipts, towards quarry plan or feasibility report scrutiny fee.

Scrutiny of Quarry Plan or feasibility report:

- (a) The Deputy Director concerned shall scrutinize the uploaded Quarry Plan/Scheme of Quarrying/Feasibility Report/Progressive Quarry Closure Plan/Final Quarry Closure Plan by the applicant/lease holder as the case may be after inspecting the précised area.
- (b) The copies of scrutinized Quarry Plan or in-complete Quarry Plan or feasibility report with the reasons in writing shall be upload in the Departmental website within 30 days from the date of online submission or otherwise the same will be treated as deemed scrutinized.
- (c) The Deputy Director concerned shall inspect the deemed scrutinized Quarry Plan or feasibility report area for Quarry Lease within 30 days from the date of deemed scrutinized Quarry Plan. In case, if deviations noticed, the Deputy Director shall recommend for modification of Quarry Plan or feasibility report and till the rectification, the quarrying operations in that part of the leased area shall remain suspended.
- (d) Every scrutinized self certified Quarry Plan or feasibility report under these rules shall be valid for the entire duration of the lease:

Provided that a lease holder shall submit scrutinized Progressive Quarry Scheme or fresh feasibility report for every five years before three months of the completion of the first or subsequent five year quarry plan/quarry scheme or feasibility report as the case may be.
- (e) Assistant Director in whose jurisdiction the quarry lease exist, shall monitor the implementation of approved Quarry Plan/Feasibility Report. In case of non-compliance of Quarry Plan or feasibility report conditions the Assistant Director shall submit report to Deputy Director concerned.

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- (f) The lessee shall keep all records pertaining to Quarry Plan or feasibility report, working plans, sections and other related documents at quarry site and produce readily to the inspecting officer.

(viii) Quarry Closure:

During or after the extraction of the minerals, a lease holder or permit holder shall take necessary steps for reclamation of the quarried out area as per scrutinized progressive quarry closure or final quarry closure Plan or feasibility report.

The compliance of quarry closure shall be by a lease holder for (31) minerals, existing minor minerals, Granite and Marble or by a lease holder or permit holder in respect of Gravel, Ordinary Earth, Rehmatti, Morrum, Shingle, Chalcedony Pebbles and Gypsum shall:

- a) Furnish Financial Assurance of Rs.25000/- per Hectare in shape of Letter of Credit/Bank Guarantee from any Scheduled Bank drawn in favour of Assistant Director concerned at the time of execution of lease deed or obtaining permit.
- b) Release of financial assurance shall be effective upon the notice given by the lessee or permit holder for the satisfactory compliance of the provisions contained in the mine closure Plan or feasibility report.
- c) The quarry lease holder or permit holder shall not abandon a quarry or a part of quarry or permit area during the subsistence of lease or permit except with prior permission in writing from the Deputy Director.
- d) The every quarry lease holder or permit holder shall send to the Deputy Director a notice of his intension to abandon a quarry or a part of a quarry atleast 90 days before the intended date of such abandonment.
- e) The every quarry lease holder or permit holder shall not abandon the quarry or part thereof or permit area unless a final quarry closure Plan or feasibility report duly scrutinized by the Deputy Director as the case may be implemented.
- f) The Deputy Director may by an order in writing reject abandonment proposal or allow as the case may be to be done with such modifications may specify in the order.
- g) The every quarry lease holder or permit holder shall have the responsibility to ensure that the protective measures contained in the quarry closure Plan or feasibility report have been carried out in accordance with the self certified Quarry Closure Plan or feasibility report.

4) For Rule 9, the following shall be substituted namely:-

9. Authority to grant quarry lease or permit:- (i) Every application for grant or renewal of quarry lease for (31) minerals, Marble and Granite and existing minor minerals except Ordinary Sand, in respect of any land shall be made to the Assistant Director in whose Jurisdiction the land lies. In respect of Ordinary Sand the grant shall be as per Telangana State Sand Mining Rules, 2015 and amendments from time to time.

(ii) The Director shall be competent authority to grant prospecting license or quarry lease for (31) minerals and Granite and Marble; the Deputy Director shall grant quarry lease or permit for existing minor minerals.

(iii) No quarry lease shall be granted in respect of areas covering any tank or river bed, irrigation or drainage channel and of lands under the control of the Public Works Department, a municipality, or a local authority except after consultation with the Executive Engineer of the Division or the River Conservator, or the Commissioner of the Municipality or the Block Development Officer of the Panchayat Samithi or the concerned Executive Officer appointed under Section 30 of the Andhra Pradesh Gram Panchayats Act, 1964, as the case may be.

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(iv) In respect of minor minerals such as Building Stone, Rough Stone or Boulders or Road Metal or Ballast, Gravel, Ordinary Earth, Rehmatti, Morrur, Shingle, Chalcedony Pebbles, Ordinary Clay and Silt which are worked to meet the immediate or timely requirements, the Deputy Director may permit to carry on extraction subject to compliance of these rules.

Provided that the permit granted under sub-rule (iv) shall in no case be for a period more than sixty days.

Provided further that a quarry lease or permit in respect of minerals located in reserve forest land shall be granted subject to clearance from Forest Department as per the Forest Conservation Act, 1980 and amendments from time to time.

5) In Rule 10 for sub rule (1), the following shall be substituted, namely:

(1):- (i) Categorization of minor minerals:- The minor minerals are categorized as follows:

(31) minerals	Agate, Ball Clay, Barytes, Calcareous Sand, Calcite, Chalk, China Clay, Clay (others), Corundum, Diaspore, Dolomite, Dunite or Pyroxenite, Felsite, Feldspar, Fire Clay, Fuchsite Quartz, Gypsum, Jasper, Kaolin, Laterite, Limekankar, Mica, Ochre, Pyrophyllite, Quartz, Quartzite, Sand(others), Shale, Silica Sand, Slate and Steatite or Talc or Soapstone
Granite and Marble	Granite useful for cutting and polishing Colour and Black; Marble
Existing minor minerals	Building Stone; Rough Stone/Boulders; Road Metal & Ballast; Dimensional Stone used for Kerbs & Cubes; Limekankar/ Limestone used for making burnt lime; Limeshell; Mosaic Chips; Morrur/Gravel & Ordinary Earth; Ordinary Sand/Sand manufactured from Boulders useful for Civil Construction; Shingle; Chalcedony Pebbles; Fullers Earth/Bentonite; Shale/Slate; Rehmatti; Limestone Slabs; Colour, White, Black; Ordinary Clay, Silt and Brick Earth used in -the manufacture of Bricks including Mangalore tiles.

(ii) Seigniorage fee or dead rent:- When a quarry lease or permit is granted under these rules, the seigniorage fee or dead rent whichever is higher, shall be charged on all minor minerals despatched or consumed from the land at the rate specified in Schedule-I and Schedule-II as the case may be in addition to other statutory requirements under these rules.

6) In Rule 12, after Sub-rule (3) at the end, the following shall be added, namely :

On receipt of proposals for grant of quarry lease or permit, the Deputy Director shall take an in-principle decision proposing grant for the precise area as per the preference under Sub-rule (3) and issue notice to the applicant for submission of scrutinized self attested quarry plan or feasibility report, Environmental Clearance, Consent for Establishment within six months or period extended on merits on a case-to-case basis, but within one year from the date of issue of first notice. If the applicant fails to comply with the notice within one year, the application shall be rejected duly withdrawing the notice.

7) In Rule 12, after Sub-rule (4), the following shall be substituted, namely:

(4) (i) Every application for renewal of quarry lease for (31) minerals, Granite and Marble shall be filed by the lease holder twelve months before the expiry of lease and no renewal of quarry lease shall be granted without obtaining scrutinized self attested quarry plan, Environmental Clearance, Consent for Operation.

(ii) The Director, on receipt of proposals for renewal of quarry lease shall issue notice to the applicant for submission of scrutinized self attested quarry plan, Environmental Clearance, Consent for Operation within six months or period extended with due consideration of merits on case-to-case basis, but in any case not later than the expiry of the lease period.

(Contd..)

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(iii) The applicant shall comply with the submission of scrutinized self attested quarry plan, Environmental Clearance, Consent for Operation and obtain the renewal of quarry lease before the expiry of lease period. If the applicant fails to do so, no quarry operations shall be permitted beyond the expiry of lease period, till the renewal of quarry lease is obtained and enters into renewal lease deed.

(iv) Wherever an applicant fails to obtain renewal of quarry lease within twelve months from the expiry of lease period, the Director shall reject the renewal of quarry lease application duly withdrawing the notice and the area held under quarry lease may be considered for fresh allotment.

Provided that the Director, by order may relax the twelve month period for filing of renewal application but in any case it shall not beyond the expiry of lease period, but no quarrying operations shall be permitted after the expiry of lease period till the renewal of quarry lease is obtained by the lease holder.

8) In Rule 12, after sub rule (6) the following shall be added, namely:

(7) Processing of prospecting license application for (31) minerals:

(i) The prospecting licensee shall pay Rs.1000/- (Rupees one thousand only) per Hectare per annum towards prospecting fee at the time of execution of license deed and for the subsequent years one month in advance every year alongwith land assessment and cess on land assessment as per prevailing rates. The licensee shall deposit an amount equal to one year prospecting fee towards security deposit for observation of terms and conditions of the licensee.

(ii) The prospecting licensee shall carry away a maximum quantity of 50 Metric Tonnes in respect of 29 minerals and 10 Tonnes in respect of Jasper and Mica respectively during the entire period of prospecting license after payment of seigniorage fee exclusively for research and development studies including qualitative and testing purpose(s).

9) For Rule-13, the following shall be substituted, namely :-

13. Disposal of applications:- (1) The applications for the grant of quarry lease in respect of existing minor minerals shall be disposed of by the Deputy Director concerned as per Rule 12. The Deputy Director concerned shall reject the applications in the event of default on the part of the applicants for not attending inspection or survey or non-submission of Mineral Revenue Clearance Certificate or any other material papers as required by Deputy Director. The lease deed shall be executed within ninety days from the date of grant or within such further period as the Director may allow in this behalf provided the grantee applies for extension of time within thirty days from the date of expiry of the period stipulated for execution. Such extensions can be granted by the Director not exceeding two times and such time not exceeding thirty days. If no lease deed is executed within the stipulated period or extended period due to any default on the part of the applicant, the authority who is competent to grant quarry lease shall revoke the order granting lease.

Provided that any such application may be entertained for the first time even after the prescribed period specified above, if the applicant satisfies that he had sufficient cause for not making the application within the specified time.

(2) Every application for the renewal of a quarry lease shall be accompanied by a Treasury or Bank challan for rupees one thousand and five hundred in token of remittance towards application fee and check survey, made at least twelve months before the expiry of the period of lease to the Deputy Director and it shall be disposed of before the expiry of the lease period.

Provided that where the renewal of quarry lease application is filed as per Rule 13(2) or in relaxation of the stipulated period but it shall not be before the expiry of lease period by the Deputy Director in writing and not disposed off before the expiry

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of the lease, the quarry operations beyond the lease period shall be stopped till the renewal of quarry lease is granted by the Deputy Director. However, the Deputy Director by all means shall dispose of the renewal of quarry lease application within twelve months from the date of expiry of lease period.

Provided further that where the renewal of quarry lease application has been filed within the stipulated period as per the provisions prior to the amendment of the rules, quarrying activity shall not be permitted beyond the lease period or wherever being continued under deemed renewal clause shall be stopped forthwith, till the applicant obtains renewal of quarry lease orders as per amended rules and enters into renewal lease deed.

Provided further that where the renewal of quarry lease application has been filed within the stipulated period as per the provisions prior to the amendment of the rules and if the applicant fails to obtain renewal of quarry lease as per amended rules beyond twelve months from the date of expiry of lease period, the competent authority shall reject the renewal of quarry lease application duly withdrawing the notice and the area held under quarry lease may be considered for fresh allotment.

(3) The Deputy Director shall grant renewal of quarry lease for a further period as per Rule-15 till exhaust of mineral provided the lease holder carried quarry operations as follows:

- i) No record of violation of Rules and breaches of terms and conditions of lease deed.
- ii) Systematic development of quarry with effective waste management and conservation of mineral.
- iii) Investment on development of transport and establishment of a value added industry.
- iv) Implementation of Progressive Quarry Closure Plan.
- v) Adoption of latest quarrying techniques and generation of employment.
- vi) Measures of social responsibility.
- vii) Any other information envisaged by the Deputy Director for grant of renewal.”

10) For Rule-15, the following shall be substituted, namely: -

“**15 (i)** The period of quarry lease for all minor minerals except Gravel, Ordinary Earth, Rehmatti, Morrur, Shingle, Chalcedony Pebbles, Gypsum and Sand, the period of lease and their renewals shall be 20 years.

(ii) In case of Gravel, Ordinary Earth, Rehmatti, Morrur, Shingle, Chalcedony Pebbles and Gypsum, the period of lease and their renewals shall be 5 years.”

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

JAYESH RANJAN
PRINCIPAL SECRETARY TO GOVERNMENT & CIP (FAC)

To

The Commissioner of Printing, Stationary & Stores Purchase (Ptg. Wing) Hyderabad.
(He is requested to publish the above Notification in the Extra-Ordinary issue of Telangana Gazette, and arrange to send 50 copies of the same to Government in Inds. & Comm. (M.I) Dept.,).

The Director of Translation, Telangana, Hyderabad. (He is requested to furnish the Telugu version of the Notification direct to the Commissioner, Printing, Stationary & Stores Purchase (Ptg. Wing), Hyderabad).

The Director of Mines and Geology, Telangana State, Hyderabad.

The Vice Chairman & Managing Director, Telangana State Mineral Development Corporation Ltd., Hyderabad.

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All the District Collectors/Joint Collectors in the State of Telangana.
The Irrigation & CAD Department.
The Transport, Roads & Buildings Department.
The Panchayat Raj & Rural Development Department.
The Revenue Department.
The Director General of Police, Hyderabad.
The Commissioner of Rural Development, Hyderabad.
The Commissioner of Transport, Hyderabad.
The Commissioner of Panchayat Raj, Hyderabad
The Director, Ground Water Department.
The Member-Secretary, Telangana State Pollution Control Board, Hyderabad.
The Engineer-in-Chief, Irrigation Department.

Copy to :

P.S. to Principle Secretary to Hon'ble Chief Minister.
P.S to Hon'ble Minister (IT, MA&UD,I&C)
P.S. to Hon'ble Minister for Panchayat Raj & Rural Development.
P.S. to Hon'ble Minister for Irrigation.
P.S. to Chief Secretary to Government.
P.S. to Principal Secretary to Government & CIP (FAC),
Industries & Commerce Department.
The Joint Directors/Deputy Directors/Assistant Directors of Mines and Geology
through the Director of Mines & Geology, Hyderabad.
The Law (F) Department.
The General Administration (Cabinet) Department.
Sf/Sc. **(C.No.8613/M.I(1)/2015)**

//FORWARDED::BY ORDER//

SECTION OFFICER

FORM-W

(See Rule 7-B)

**FORMAT FOR PREPARATION OF QUARRY PLAN/SCHEME OF MINING/FEASIBILITY
REPORT INCLUDING PROGRESSIVE/FINAL QUARRY CLOSURE PLAN**

As per Rule 7-B, quarry plan shall incorporate tentative scheme of quarrying and annual program and plan for excavation from year to year for 5 years and the format is based on the above concept alongwith the other provisions.

All years are financial years except for fresh grant cases where it is I, II, III, IV and V year. Quarry Plan/Scheme of quarrying (review of the Quarry plan) is to be prepared lease-wise.

If more space is needed to fill out a block of information, use additional sheets and attach to the form.

All the plans and sections may be in accordance with MCDR, 1988 and MMR, 1961.

1.0 General

i)	Name of applicant/lessee:	
ii)	Address:	
	District	
	State	
	Pin code	
	Phone	
	Fax	
	Mobile No.	
	Email Id	
iii)	Status of applicant/lessee: Private Individual/Co-operative Association/Private Company/Public Limited Company/Public Sector Undertaking/Joint Sector Undertaking/Other (Please specify)	
iv)	Mineral (s) which is/are included in the prospecting license (For Fresh grant)	
v)	Mineral (s) which is/are included in the letter of intent/lease deed	
vi)	Mineral (s) which is the applicant/lessee intends to mine	
vii)	Name of a person employed under clause (c) of Sub Rule (1) of Rule 42 of MCDR, 1988 preparing Quarrying Plan	
	Address	
	Phone No.	
	Mobile No.	
	Fax No.	
	Email. ID	
	Designation	
	Date of appointment	

2.0 LOCATION AND ACCESSIBILITY

a)	Lease Details (Existing Quarry):															
i)	Name of Mine															
ii)	Lat/long of any boundary point															
iii)	Date of grant of lease															
iv)	Period /Expiry Date															
v)	Name of lessee															
vi)	Postal Address															
	Telephone No.															
	Fax No.															
	Email ID															
	Mobile No.															
b)	Details of applied/lease area with Precise area demarcation lease sketch duly certified by the State Government alongwith complete demarcation report giving co-ordinates of all boundary pillars.															
<table border="1"> <thead> <tr> <th colspan="2">Forest</th> <th colspan="2">Non - forest</th> </tr> <tr> <th>Forest(specify Division, Range, Beat and Compartment)</th> <th>Area(Ha)</th> <th>(i) Waste land (ii) Grazing land (iii) Agriculture land (iv) Others (specify)</th> <th>Area(Ha)</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>					Forest		Non - forest		Forest(specify Division, Range, Beat and Compartment)	Area(Ha)	(i) Waste land (ii) Grazing land (iii) Agriculture land (iv) Others (specify)	Area(Ha)				
Forest		Non - forest														
Forest(specify Division, Range, Beat and Compartment)	Area(Ha)	(i) Waste land (ii) Grazing land (iii) Agriculture land (iv) Others (specify)	Area(Ha)													
i)	Total lease area/applied area															
ii)	District & State															
iii)	Taluka															
iv)	Village															
v)	Whether the area falls under Coastal Regulation Zone (CRZ)? If yes, details thereof.															
vi)	Existence of public road/railway line, if any nearby and approximate distance															
vii)	Topo-sheet No. with latitude & longitude of all corner boundary point/pillar															
viii)	Attach a general location map showing area and access routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available, the area may be shown on an administrative map.															

3.0 Technical details:

i)	Introduction	
ii)	Infrastructure and communication	
iii)	Geology and Exploration	
	Physiography	
	Topography	
	Regional Geology	
	Geology of the area	
	Details of prospecting/mining already carried-out	
iv)	Estimation of geological reserves	
	Geometry of the deposit	
	Method of estimation of reserves	
	Categorization of reserves:	
	a) Total geological reserves	
	b) Reserves in UNFC Code	
	c) Reserves blocked under buffer zone	
	d) Reserves blocked under slopes	
	Total mineable reserves:	
	a) Extraction of market grade reserves.	
	b) Recovery (proved)	
	c) Recovery (probable)	
	d) Life of mine	
	Economic marketable reserves	
v)	Mining:	
	Method of mining	
	Beneficiation (If required)	
	Drilling & Blasting	
	Production proposed for five years	
	Men & Machinery	
	Details of stockyard, Non-saleable stock, waste dump, Site services, Explosive magazine, etc.	
vi)	Market analysis	
vii)	Waste management plan	
	Measures to be adopted for solid waste	
	Liquid waste (Measures to control mine drainage, runoff from waste dumps)	
viii)	Environmental management plan	
	Baseline information	
	Existing land use	
	pattern Water regime	

	Flora & Fauna	
	Quality of air, ambient noise level and	
	water Climatic condition	
	Human settlements	
	Public buildings, places & monuments	
	Whether the area partly or fully fall under notified	
	Water (Prevention & Control of Pollution) Act, 1974	
ix)	Environmental impact assessment	
	Land degradation	
	Air quality Noise	
	levels Vibration	
	levels Socio-	
	economics	
x)	Environment management	
	Temporary utilization of top soil	
	Year-wise proposal for reclamation of land affected by	
	mining activities in first/subsequent five years In	
	case of abandoned quarries/pits, proposal for uses	
	reservoir, size, water holding capacity and its	
	utilization	
	Programme for afforestation year-wise for the first	
	years indication the No. of plants with name of species	
	to be afforested with extent of area.	
	Stabilization and vegetation of dumps alongwith waste	
	dump management year-wise.	
	Measures to control erosion/sedimentation of water	
	courses	
	Treatment and disposal of water from mines	
	Measures for minimizing adverse affects on water	
	regime.	
	Protective measures for ground vibrations.	
	Measures for protecting historical monuments and for	
	rehabilitation of human settlements likely to be	
	disturbed due to mining activity.	
	Socio-economic benefits arising from the mining.	
	Site services	
	Any other information	

Form - W(A)
(See Rule 7-B)

SELF CERTIFICATION BY THE APPLICANT

I.....son/daughter/wife/Managing Director/Managing Partner/
Proprietor of being lessee/owner/nominated owner/legal
heir of (Name of proposed mine/lease) over an area of
..... Ha Located in Sy. No.....Village Mandal
..... of Police Station in the State of
.....

I do solemnly certify that the information furnished in the quarry plan/scheme of mining/feasibility report is correct and based on the facts to the best of my knowledge and nothing has been concealed/ suppressed/ circumvented/ misrepresented during preparation of document which may directly or indirectly affect the implementation of the document for execution of the work in the field.

I also do hereby certify that all the rules and regulations viz., the Telangana State Minor Mineral Concession Rules, 1966 alongwith Mines Act, 1952 rules made thereunder, Granite Conservation and Development Rules, 1999, Marble Conservation and Development Rules, 2002, Mineral Conservation and Development Rules, 1988 and Metalliferous Mines Regulations, 1961 have been taken into consideration and nothing in contravention to above referred rules have been furnished in the quarry plan/scheme of mining/feasibility. I am also fully aware that I am solely responsible for implementation of proposals furnished in the document for which the self certification is being signed by me in the document. I stand fully responsible and liable to face the consequences, legal or otherwise as laid down in the statutes or any penalty or fine as may be imposed or ordered by the competent authority for any kind of breach or failure in implementation of the proposals contained therein.

(Name & Signature of the owner/lessee)

Form - W(B)
(See Rule 7-B)

RECOGNIZED PERSON CERTIFICATE

The provisions of the Telangana State Minor Mineral Concession Rules, 1966 alongwith Mines Act, 1952 rules made thereunder, Granite Conservation and Development Rules, 1999, Marble Conservation and Development Rules, 2002, Mineral Conservation and Development Rules, 1988 and Metalliferous Mines Regulations, 1961 have been observed in the preparation of the *Quarry Plan/Scheme of Quarrying for (Name of Mine).....* Mine over an area of (area in Ha)..... Ha, of M/s (Name of Owner/Company/Organization)..... In (Village name) P.O. (Post office name)..... District (District Name) of (State name) State and whenever specific permissions are required, the applicant will approach the concerned Government authorities as appropriate.

The information furnished in the *Quarry Plan/Scheme of Quarrying/Feasibility Report* is true and correct to the best my/our knowledge. I/we abide by any order passed by Mines & Geology Department, if any contravention of Act & Rules is found in this matter.

(Name of RQP)

Place:.....

Date:

GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY::HYDERABAD

Lr.No.4977/QP/RR/2017

Dt:27-12-2017

From:
G. Shraavan Kumar Reddy, M.Sc., Tech.,
Dy. Director of Mines & Geology,
Hyderabad.

To:
1) M/s BNR Stone Crushers,
Mg. Ptr: Sri B. Nanda Reddy,
H.No. 17-1-386/1/88,
SN Reddy Nagar Colony,
Champapet, Hyderabad - 079.
2) Sri T. Devendhar, RQP
H.No. 2-2-86, Second Floor,
Beside RL Reddy Chicken Center,
Nagole, Hyderabad - 500 068.

Sir,

Sub:- Mines & Quarries - Application for quarry plan for Stone & Metal over an extent of Ac. 24.90 in Sy. No. 268 of Chinnaraviryala Vg, Abdullapurmet Mdl, Ranga Reddy District - Filed by M/s BNR Stone Crushers - Quarry plan submitted - Scrutinized - Regarding.

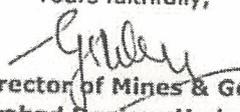
Ref:- 1) G.O.Ms. No. 37 of Ind. & Comm. (M-I) Department, Dt: 26-07-2016.
2) Application Dt: 12.12.2017 from M/s BNR Stone Crushers along with the Draft Quarry Plan.
3) T.O. Notice No. 4977/QP/RR/2017, Dt: 20.12.2017 issued to the applicant & RQP.
4) Lr. dt: 23.12.2017 from RQP along with fair copies of Quarry plan.

In exercise of the powers conferred under Rule 7- B (vii) (a) of TSMMC Rules 1966, the quarry plan prepared by Sri T. Devendhar, RQP for Stone & Metal over an extent of Ac. 24.90 in Sy. No. 268 of Chinnaraviryala Vg, Abdullapurmet Mdl, Ranga Reddy District in favour of M/s BNR Stone Crushers is scrutinized and informed that

1. The scrutiny is without prejudice to any other laws applicable to the quarry plan area from time to time whether made by the Central Government, State Government or any other authority.
2. The Scrutinized authority does not owe the responsibility with regard to wrong / insufficient information furnished or erroneous certificate made by the applicant or RQP if any.
3. The applicant and RQP are responsible for Concealed /Suppressed /Circumvented /Misrepresented the quarry plan which may directly or indirectly affect the implementation of the Scrutinized quarry plan for execution of the work in the field.
4. The prior permission from the concerned authorities shall be obtained whenever and wherever it is required.

Encl: Scrutinized Quarry Plan

Yours faithfully,


Dy. Director of Mines & Geology,
Hyderabad Region::Hyderabad.

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of information.

Copy to Asst. Director of Mines & Geology, Ranga Reddy District along with original Challan No.250773, Dt. 21.02.2017 for Rs.5000=00/- for reconciliation and scrutinized quarry plan for necessary action as per Rules and Regulations.

Scanned with CamScanner

4/11/2018

Acknowledgement Slip for TOR application

Acknowledgement Slip for TOR application

Yandex.Mail

April 11, 2018 12:50 PM
From: monitoring-ec@nic.in
To: burstone@yandex.com
Cc: monitoring-ec@nic.in

Acknowledgement Slip for TOR

This is to acknowledge that the proposal has been successfully uploaded on the portal. The proposal shall be examined by MS of SEIAA to ensure that required information has been submitted. An email will be sent for seeking additional information, if any, within 5 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

1. Proposal No. : SIA/TG/MIN/24115/2018
2. Category of the Proposal : Non-Coal Mining
3. Project/Activity applied for : 1(a) Mining of minerals
4. Name of the proposal : M/s.BNR Stone Crushers - 10.07 ha
5. Date of submission for TOR : 11 Apr 2018
6. Name of the Project proponent along with contact details
 - a) Name of the proponent : BNR STONE CRUSHERS
 - b) Mobile No. : 9849391244
 - c) State : Telangana
 - d) District : Rangareddi
 - e) Pincode : 501505

A-16

PARIVESH
परिवेश

State Environment Impact Assessment Authority
UserID: [bnrstone@yandex.com]
Logout

Home Environment Clearance Only C

do not enter any special charater like < >

Proponent Name EDS Reply

by: BMR STONE CRUSHERS

Essential Details Sought

Sno.	Proposal No.	Essential Details	Sought on/Reply Date	Eds Letter	Status
1	SIA/TG/MIN/2411.5/2018	Approved Mining Plan not uploaded.	05/09/2019		EDS by SEAC



M/s.BNR Stone Crushers - 10.07 ha or 24.90 Acres in Block No. 26A & 27A, 8.0 Acres in Block No. 26B & 27B and Acr 4.90 gts in Common Area), Survey No. 268, Chinnaraviriyala Village, Abdullapurmet Mandal, Ranga Reddy District, Telangana State

Sathish Kumar <sathishkumar543@gmail.com>
To: BNR SMU <bnrsmu2345@gmail.com>

Tue, Apr 5, 2022 at 5:13 PM

S.No	Proposal Details	Location	Important Dates	Category	Company/Proponent	Current status	Attached Files	View Timeline Details
1	<p>Proposal No : SIA/TG/MIN/24115/2018</p> <p>File No : SIA/TG/MIN/24115/2018</p> <p>Proposal Name : M/s.BNR Stone Crushers - 10.07 ha or 24.90 Acres (12.0 Acres in Block No. 26A & 27A, 8.0 Acres in Block No. 26B & 27B and Acr 4.90 gts in Common Area), Survey No. 268, Chinnaraviriyala Village, Abdullapurmet Mandal, Ranga Reddy District, Telangana State</p>	<p>State : Telangana</p> <p>District : Rangareddi</p> <p>Tehsil : Hayathnagar</p>	<p>Date of Submission : 05 Apr 2022</p>	Non-Coal Mining	BNR STONE CRUSHERS	Under examination of SEAC		

Thanking you,
with regards

SATHISH KUMAR JAMPULA
M/s. TEAM Labs and Consultants
B-115, 116, 117 & 509, Annapurra Block,
Aditya Enclave, Ameerpet,
Hyderabad - 500 038, Telangana State
Land Mark: NCT Myrivanam Building
Phone: 040 - 23748555/616
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